



# राजपत्र, हिमाचल प्रदेश

## हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

सोमवार, 03 फरवरी, 2025 / 14 माघ, 1946

हिमाचल प्रदेश सरकार

श्रम रोजगार एवं विदेशी नियोजन विभाग

अधिसूचना

शिमला-171002, 29 जनवरी, 2025

संख्या एल.ई.पी.-ए003/15/2023-II.—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश दुकानें एवं वाणिज्यिक स्थापना अधिनियम, 1969 (1970 का अधिनियम संख्यांक 10) की धारा 27 द्वारा प्रदत्त शक्तियों का

प्रयोग करते हुए, मेसर्स रेडिसन होटल, गुडवुड एस्टेट, लोअर भराड़ी रोड, शिमला के स्थापना में कार्यरत महिला कर्मकारों को हिमाचल प्रदेश के राजपत्र (ई-गजट) में इस अधिसूचना के प्रकाशन की तारीख से एक वर्ष की अवधि के लिए रात्रि पारी (नाईट शिफ्ट) में कार्य करने हेतु निम्नलिखित शर्तों के अधधीन उक्त अधिनियम की धारा 29(1) के प्रभाव से छूट प्रदान करते हैं।-

1. कोई भी महिला कर्मकार उसकी सहमति के बिना प्रातः 6.00 बजे से पूर्व और सायंकाल 7:00 बजे के पश्चात् कार्य करने के लिए बाध्य नहीं होगी।
2. किसी भी महिला कर्मकार को किसी भी दिन आठ घंटे से अधिक कार्य करने की आवश्यकता नहीं होगी या उसे ऐसा करने की अनुमति नहीं दी जाएगी या किसी भी सप्ताह में 48 घंटे से अधिक कार्य करने की अनुमति नहीं दी जाएगी।
3. प्रसूति प्रसुविधा अधिनियम, 1961 के अधीन अधिकथित प्रसूति प्रसुविधा उपबंधों के अंतर्गत किसी भी महिला को नियोजन नहीं किया जाएगा।
4. महिला कर्मकारों को उनके आवास से लाने और छोड़ने के लिए रक्षक सहित पर्याप्त परिवहन प्रसुविधा उपलब्ध कराई जाएगी।
5. नियोक्ता, उक्त अधिनियम के अधीन संबंधित निरीक्षक को सत्यापन के लिए अपने द्वारा प्रस्तावित व्यवस्था की सूचना देगा तथा उसे ऐसे सत्यापन के लिए न्यूनतम सात दिन की अवधि प्रदान करेगा।
6. नियोक्ता को ऐसे कार्य घंटों और यात्रा के दौरान पर्याप्त पर्यवेक्षण सुनिश्चित करना होगा।
7. नियोक्ता को न केवल प्रतिष्ठान के अंदर परंतु प्रतिष्ठान के आसपास तथा उन सभी स्थानों पर भी प्रकाश की व्यवस्था करनी होगी जहां महिला कर्मचारी ऐसी शिफ्ट के दौरान अपनी आवश्यकता अनुसार आवागमन कर सकती है।
8. नियोक्ता को उचित चिकित्सा प्रसुविधाएं उपलब्ध करवानी होंगी तथा किसी भी आपातकालीन समय में आवश्यक टेलीफोन कनेक्शन भी उपलब्ध कराना होगा और जहां एक शिफ्ट में पचास से अधिक महिला कर्मकार कार्यरत हैं, वहां आपातकालीन स्थिति जैसे अस्पताल में भर्ती होने, चोट लगने या उत्पीड़न आदि की आकस्मिक घटनाओं से निपटने के लिए एक अलग वाहन तैयार रखना होगा।
9. जहां भी प्रतिष्ठान महिला कर्मचारियों के लिए भोजन और आवास की व्यवस्था करता है, उसे महिला वार्डन या पर्यवेक्षकों के नियंत्रण में विशेष रूप से महिलाओं के लिए रखा जाएगा।
10. रात्रि शिफ्ट और नियमित शिफ्ट में कार्य करने वाली महिला कर्मकारों को अपने प्रतिनिधियों के माध्यम से नियोक्ता के साथ तिमाही बैठकें करनी होंगी और नियोक्ता को सभी न्यायसंगत और उचित मांगों का अनुपालन करना होगा।
11. नियोक्ता को रात्रि शिफ्ट में निरीक्षक कर्मकारों के विवरण के बारे में निरीक्षक को पाक्षिक रिपोर्ट भेजनी होगी तथा जब भी कोई अप्रिय घटना घटित हो तो निरीक्षक तथा स्थानीय पुलिस थाने को तत्काल रिपोर्ट भेजनी होगी।
12. शौचालय, वाशरूम, और पीने के पानी की सुविधाएं कार्यस्थल के समीप होनी चाहिए, जिसमें इन सुविधाओं से संबंधित सुख-सुविधाओं की ओर जाने वाला मार्ग भी सम्मिलित होगा। इसके अतिरिक्त, महिला कर्मचारियों के प्रवेश और निकास में अच्छी रोशनी होनी चाहिए।

13. नियोक्ता सुरक्षित, संरक्षित और स्वरूप कार्यस्थिति प्रदान करेगा कि किसी भी महिला कर्मचारी को उसके नियोजन के संबंध में कोई हानि (असुविधा) न हो।
14. प्रतिष्ठान को यथा लागू, महिलाओं का कार्यस्थल पर लैंगिक उत्पीड़न (निवारण, प्रतिषेध और प्रतितोष) अधिनियम, 2013 (2013 का 14) के उपबंधों का अनुपालन किया जाएगा।
- 15.

आदेश द्वारा,  
सचिव (श्र.रो. एवं वि.नि.)।

[Authoritative English text of this Department Notification No. LEP- A003/15/2023-Pt-II, dated 29-01-2025 as required under clause (3) of Article 348 of the Constitution of India].

## DEPARTMENT OF LABOUR EMPLOYMENT & OVERSEAS PLACEMENT

### NOTIFICATION

*Shimla-171002 the 29th January, 2025*

**No. LEP-A003/15/2023-Pt-II.**—In exercise of the powers conferred by Section 27 of Himachal Pradesh Shops and Commercial Establishment Act, 1969 (Act No. 10 of 1970) the Governor of Himachal Pradesh is pleased to exempt women workers engaged in the establishment of M/S Radisson Hotel, Goodwood Estate, Lower Bharari Road, Shimla, from the operation of Section 29(1) of the said Act to work in night shift for a period of one year from the date of publication of this notification in the official gazette of Himachal Pradesh subject to the following conditions;—

1. No woman worker shall be bound to work without her consent before 06:00 AM and after 07:00 PM.
2. No woman employee shall be required or allowed to work for more than eight hours in any day or not for more than 48 hours in any week.
3. No woman shall be employed against the maternity benefit provisions laid down under the Maternity Benefit Act, 1961.
4. Adequate transportation facilities along with guard shall be provided to women employees to pick up and drop at her residence.
5. The employer shall intimate the arrangement proposed by him to the concerned Inspector under the Act *ibid* for verification affording him a minimum period of seven days for such verification.
6. Employer shall ensure sufficient supervision during such working hours and journey thereof.

7. Employer shall provide lightening not only inside the establishment, but also surroundings of the establishment and to all places where the female employees may move as per their necessity in the course of such shift.
8. Employer shall provide appropriate medical facilities and also make available at any time of urgency by providing necessary telephone connections and where more than fifty female employees are employed in a shift, a separate vehicle shall be kept ready to meet the emergent situation such as hospitalization, whenever there is a case of injury or incidental acts of harassment etc.
9. Wherever the establishment provides boarding and lodging arrangements for the female employees, the same shall be kept exclusively for the women under the control of women wardens or supervisors.
10. The Female employees who work in night shifts and regular shifts shall have quarterly meetings through their representatives with the employer and the employer shall comply with all just and reasonable demands.
11. Employer shall send a fortnightly report to the Inspector about the details of employees engaged during night shifts and shall also send express report whenever there is some untoward incident to the Inspector and local Police station as well.
12. The toilets, washroom and drinking water facilities should be near to the workplace including passage towards conveniences of facilities concerning to these amenities. Further, entry and exit of women employees should be well-lit.
13. The employer shall provide safe, secure and healthy working condition such that no women employee is disadvantaged in connection with her employment.
14. The provisions of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 (14 of 2013), as applicable to the establishment, shall be complied with.

By order,

*Secretary (LE & OP).*

---

## **DOOR-TO-DOOR GARBAGE COLLECTION & DISPOSAL BYE - LAWS 2018**

### **NOTIFICATION**

*Dated the 27th December, 2018*

**No. 1006-07.**—The following Bye-laws made by Nagar Panchayat Rewalsar, Distt. Mandi, H.P. for regulating The **Door to Door Garbage Collection & Disposal –2018** in exercise of the powers conferred by Section 202 and 217 of the Himachal Pradesh Municipal Act, 1994 (Act No. 12 of 1994) read with rule 15 (zf) of the Solid Waste Management Rules, 2016 having been confirmed by State enforcement, as required under section 217 of the aforesaid Acts are here by published for general information, namely.

---

BYE LAWS FOR DOOR-TO-DOOR GARBAGE COLLECTION & GARBAGE DISPOSAL AT  
NAGAR PANCHAYAT REWALSAR, DISTT. MANDI, H.P.

**Chapter-I**

**General**

**1. Short title and commencement:**

- (a) These Bye-Laws may be called The **Door-to-Door Garbage Collection and Disposal Bye-Laws 2018 of Nagar Panchayat Rewalsar** for municipal solid waste management & disposal.
- (b) These Bye-Laws shall come into force from the date of their adoption by the Nagar Panchayat and already being implemented in the municipal area.
- (c) This shall apply to Nagar Panchayat Rewalsar municipal area

**2. Definitions.—In these rules, unless the context otherwise requires,—**

- A. **“act”** means the Himachal Pradesh Municipal Corporation Act, 1994 and Himachal Pradesh Municipal Act, 1994;
- B. **“bulk waste generator”** means and includes buildings occupied by the Central government departments or undertakings, State Government Departments or undertakings, local bodies, public sector undertakings or private companies, hospitals, nursing homes, schools, colleges, universities, other educational institutions, hostels, hotels, commercial establishments, markets, places of worship, stadia and sports complexes having an average waste generation rate exceeding 100 kg per day;
- C. **“bye-laws”** means regulatory framework notified by local body, census town and notified area townships for facilitating the implementation of these rules effectively in their jurisdiction;
- D. **“composting”** means a controlled process involving microbial decomposition of organic matter;
- E. **“disposal”** means the final and safe disposal of post processed residual solid waste and inert street sweepings and silt from surface drains on land as specified in Schedule I to prevent contamination of ground water, surfacewater, ambient air and attraction of animals or birds;
- F. **“domestic hazardous waste”** means discarded paint drums, pesticide cans, CFL bulbs, tube lights, expired medicines, broken mercury thermometers, used batteries, used needles and syringes and contaminated gauge, etc., generated at the household level;
- G. **“door to door garbage collection”** means collection of solid waste from the door step of households, shops, commercial establishments, offices, institutional or any other non-residential premises and includes collection of such waste from entry gate or a designated location on the ground floor in a housing society, multi storied/building or apartments, large residential, commercial or institutional complex or premises;

- H. **“dry waste”** means waste other than bio-degradable waste and inert street sweepings and includes recyclable and non-recyclable waste, combustible waste and sanitary napkin and diapers, etc.
- I. **“dump sites”** means a land utilised by local body for disposal of solid waste without following the principles of sanitary land filling;
- J. **“fine/penalty”** means penalty imposed on waste generators or operators of waste processing and disposal facilities under the bye-laws for non-compliance of the directions contained in these bye- laws;
- K. **“municipality”** means the municipal Council / Nagar Panchayat of Himachal Pradesh
- L. **“non-biodegradable waste”** means any waste that cannot be degraded by micro-organisms into simpler stable compounds;
- M. **“sanitary land filling ”** means the final and safe disposal of residual solid waste and inert wastes on land in a facility designed with protective measures against pollution of ground water, surface water and fugitive air dust, wind-blown litter, bad odour, fire hazard, animal menace, bird menace, pests or rodents, greenhouse gas emissions, persistent organic pollutants slope instability and erosion;
- N. **“sanitary waste”** means wastes comprising of used diapers, sanitary towels or napkins, tampons, condoms, incontinence sheets and any other similar waste;
- O. **“schedule”** means the schedule indicating the rate in respect of sign boards
- P. **“secondary storage”** means the temporary containment of solid waste after collection at secondary waste storage depots or MRFs or bins for onward transportation of the waste to the processing or disposal facility;
- Q. **“segregation”** means sorting and separate storage of various components of solid waste namely bio-degradable wastes including agriculture and dairy waste, non-biodegradable wastes including recyclable waste, non-recyclable combustible waste, sanitary waste and non-recyclable inert waste, domestic hazardous wastes, and construction and demolition wastes;
- R. **“service provider”** means an authority providing public utility services like water, sewerage, electricity, telephone, roads, drainage, etc;
- S. **“user fee/ charge”** means a fee imposed by the local body and any entity mentioned in rule on the waste generator to cover full or part cost of providing solid waste collection, transportation, processing and disposal services;
- T. **“waste picker/ Collector”** means a person or groups of persons informally engaged in collection and recovery of reusable and recyclable solid waste from the source of waste generation the streets, bins, material recovery facilities, processing and waste disposal facilities for sale to recyclers directly or through intermediaries to earn their livelihood;

Words and expressions used herein but not defined, but defined in The Environment (Protection) Act, 1986, The Water (Prevention and Control of Pollution) Act, 1974, Water (Prevention and Control of Pollution) Cess Act, 1977 and the Air (prevention and Control of

Pollution) Act, 1981, Himachal Pradesh Corporation Act, 1994, Himachal Pradesh Municipal Act, 1994 and Solid Waste Management Rules, 2016 shall have the same meaning as assigned to them in the respective Acts and Rules.

## Chapter-II

### Management of Municipal Solid waste

**3. Municipal Solid Waste Management.**—The Nagar Panchayat shall establish an integrated Solid Waste Management (SWM) system with an aim to reduce the amount of waste being disposed, while maximizing resources recovery and efficiency. The preferred waste management system shall focus on the following points, namely:—

- I. Reduction and reuse at source: The most preferred option for Solid Waste Management shall be prevention of waste generation. It will be helpful in reducing the handling, treatment and disposal costs and specially reduce various environmental impacts such as leachate, air emissions and generation of greenhouse gases.
- II. Waste recycling: Recovery of recyclable material resources through a process of segregation, collection and re-processing to create new products shall be the next preferred alternative.
- III. Composting: As far as possible the organic fraction of waste shall be composted and used to improve soil health and agricultural production adhering to norms.
- IV. Waste-to-Energy: Where material recovery from waste is not possible, energy recovery from waste through production of heat, electricity or fuel may be preferred. Bio-methanation, waste incineration, production of Refuse Derived Fuel (RDF) and co-processing of the sorted dry rejects from municipal solid waste are to be commonly adopted “Waste to Energy” technologies.
- V. Waste disposal: Remaining residual waste, which ideally comprises of inerts, shall be disposed in sanitary landfills constructed in accordance with stipulations of the Solid Waste Management Rules, 2016.
- VI. The Integrated Solid Waste Management system shall be environment friendly. Waste minimization, waste recycling, waste-to-energy strategies and landfill gas capture and use which are promoted in the Solid Waste Management Rules, 2016 shall be adopted for reduction of greenhouse gases.

## Chapter-III

### Municipal Solid Waste Collection & Transportation

#### 4. Segregation & Primary Storage of Municipal Solid waste:

- (a) It will be prime responsibility of every waste generator/citizen to segregate the waste generated by them in three separate streams namely bio-degradable, non-biodegradable and domestic hazardous wastes in suitable covered bins and handover segregated

- wastes to authorised waste pickers or waste collectors designated by ULBs or Agency Hired by ULBs once a day or at the frequency as decided by respective local body on the timing fixed by the service provider. Every citizen has to pay a fixed monthly rental for the services of door to door garbage collection.
- (b) Waste generators shall be encouraged to segregate waste and store at source in three separate colour bins *i.e.* green- for bio-degradable waste, blue - for non- biodegradable, red- for domestic hazardous waste.
  - (c) All institutions with more than 5,000 sqm area shall, within one year from the date of notification of these bye laws and in partnership with the Nagar Panchayat, ensure segregation of waste at source by the generators, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorised waste pickers or the authorised recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the Nagar Panchayat.
  - (d) No person shall organise an event or gathering of more than one hundred persons at any unlicensed place without intimating the Nagar Panchayat, at least three working days in advance and such person or the organiser of such event shall ensure segregation of waste at source and handingover of segregated waste to waste collector or agency as specified by the Nagar Panchayat.
  - (e) Used sanitary waste are to be securely wrapped as and when generated in the pouches provided by the manufacturers or brand owners of these products or in a newspaper or suitable biodegradable wrapping material and place the same in the bin meant for non-biodegradable waste or dry waste.
  - (f) Every street vendor shall keep suitable containers for storage of waste generated during the course of his activity such as food waste, disposable plates, cups, cans, wrappers, coconut shells, leftover food, vegetables, fruits, etc., and shall deposit such waste at waste storage depot or container or vehicle as notified by the Municipality.
  - (g) Store construction and demolition waste separately, as and when generated, in his own premises and shall dispose off as per the Construction and Demolition Waste Management Rules, 2016.
  - (h) Bulk waste generators of garden and horticulture waste like park, stadium etc. shall store separately in their premises and dispose of the same as may be prescribed by the Nagar Panchayat from time to time.
  - (i) No untreated bio- medical waste, e-waste, hazardous chemicals and industrial waste shall be mixed with municipal solid waste and such waste shall follow the rules specifically separately specified for the purpose.
  - (j) Every waste generator has to ensure that there is no practice of burning or burying the solid waste generated by him, throwing on streets/open public spaces outside his premises or in the drain or water bodies.
  - (k) Littering of waste on streets /open space/ water bodies /drain shall be fined on the spot. On iterative they will be punishable and can be subjected to court as per rule.



- (l) Time to time awareness generation campaigns should be organised to motivate people. RWA (Resident Welfare Association), Local NGOs, representative of public association and elected local member should be involved in the programme to motivate citizen.

#### 5. Primary Collection of Municipal Solid Waste:

- (a) Each and every house in the city/ town should be approached for the primary collection of waste by means of wheel barrow, push cart, tricycle, small auto tipper depending on the size of road available.
- (b) Nagar Panchayat have to arrange for daily door to door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non-residential premises. From multi-story buildings, large commercial complexes, malls, housing complexes, etc., this may be collected from the entry gate or any other designated location.
- (c) Nagar Panchayat have to establish a system to recognise organisations of waste pickers or informal waste collectors and promote and establish a system for integration of these authorised waste-pickers and waste collectors to facilitate their participation in solid waste management including door to door collection of waste.
- (d) Nagar Panchayat have to facilitate formation of Self Help Groups, provide identity cards and thereafter encourage integration of informal waste pickers in solid waste management including door-to-door collection of waste.
- (e) Nagar Panchayat have to collect separately waste from sweeping of streets, lanes and by-lanes daily, or on alternate days or twice a week depending on the density of population, commercial activity and local situation.
- (f) Nagar Panchayat have to collect horticulture, parks and garden waste separately and process in the parks and gardens, as far as possible.
- (g) Time for the door to door collection services will have to fixed by the concern ULBs. Generally timing should to be between 6:00 AM to 9:00 AM. For proper waste collection vehicle such as tricycle, auto tipper used for door to door garbage collection should be equipped with Alarm with audible decibel fixed as per the rules and timing should be strictly followed by the sanitation workers.
- (h) For door-to-door garbage collection from commercial complex, offices and secondary bins timing should be between 7:00 AM to 5:00 PM.
- (i) For proper solid waste management & grievance redressal Nagar Panchayat should set up small office/centre in each ward within their boundaries.
- (j) Under door-to-door services user charge for collection should be formulated on the following criteria:

Sl. No	Category of User	User Charge on monthly basis (INR)
1.	Household (area less than 2000 sq. feet)	30
2.	Household (area more than 2000 sq. feet)	30
3.	Commercial Complex (Dhabba, sweet shop,	60

	coffee houses, provisional stores).	
4.	Pan Shop	40
5.	Tea Shop	40
6.	Shops (Daily needs, cloths)	60
7.	Vegetables & fruits shops (Wholesale)	110
8.	Vegetables & fruits shops (Retails)	110
9.	Sweet /snacks shop (Big)	60
10.	Offices (2 rooms)	60
11.	Offices (3-5 rooms)	60
12.	Offices (6-10 rooms)	260
13.	Offices (11-20 rooms)	510
14.	Offices (more than 20 rooms)	1010
15.	Bank Bank Floor Area > 1000 sq. feet	510
16.	Govt. Schools	110
17.	Private Schools upto 100 students on producing student's enrolment certificate.	110
18.	Private Schools (more than 100 students)	110
19.	Bakeries (small)	60
20.	Bakeries (manufacturing units)	260
21.	PG Hostel / Guest House (upto 10 rooms)	110
22.	PG Hostel / Guest House (11 - 20 rooms)	510
23.	PG Hostel / Guest House (21 - 30 rooms)	1010
24.	PG Hostel / Guest House (more 30 rooms)	1510
25.	Dharamshala	110
26.	Factories (Manufacturing unit) other than notifies in any other category.	110
27.	Workshop (Tyre puncture shop)	40

28.	Workshop (repair shop)	40
29.	Workshop (repair + spare parts shop)	60
30.	Workshop (vehicle showroom, repair + spare parts).	110
31.	Workshop (those not touching any NH or SH)	110
32.	Restaurants	110
33.	Restaurants + Bar	110
34.	Cinema Hall (Theatre, multiples)	510
35.	Govt. College	110
36.	Private College	110
37.	Hospital /Nursing Home (upto 50 beds)	160
38.	Hospital /Nursing Home (51 - 100 beds)	160
39.	Hospital /Nursing Home (more than 100 beds)	510
40.	Clinics	110
41.	Clinics with medicines shops	110
42.	Chemist shop	110
43.	Laboratory	60
44.	Banquet Hall/ Hotel	510
45.	Special Hotels more than 50 Rooms	510 to 1010
46.	Vehicle on demand for Dumper	510 per trip
47.	Big Malls	1010 per floor
48.	Meat Shops (other than subscribed with chicken waste collection vehicle).	60
49.	Confectionary + Veg Shop	60
50.	Scrap Dealers	60
51.	Street Vendor	30
52.	Cow Dung from cattle at households	210
53.	Tailor	30
54.	Any other establishment(s) not mentioned above	510
55.	Gurdwara Sahib	310




**Note.**—*User charge as prescribed above can be revised by the ULB time to time keeping in view the polluter pay principal to meet the operation and maintenance cost of the services under Solid waste management.*

- (k) User charges mentioned above for door-to-door services needs to be collected from each and every household & other establishments of all the wards in the municipal boundaries of the ULBs. Users charge decided above, contact person's name & number needs to be conveyed to general public through different media such as display on the vehicles used for these services, hoardings, pamphlets etc. Also, awareness generation campaigns need to be organised.
- (l) No manual loading or unloading of waste in compactor should be practised with open hand or without safety measure as per the Solid Waste Management Rules, 2016.

#### **6. Secondary Storage of Municipal Solid Waste:**

Municipality by their own or with the help of Agency hired needs to develop storage bins/ secondary storage points for the collection of waste generated in the town, they will also be responsible to monitor the condition of these bins so that no filthy or unhygienic condition develops around. While establishing or monitoring secondary storage bins following precaution needs to be taken care.

- a. Storage/Secondary storage bins should be designed and develop on the basis of the quantity of waste generated, density of population in the notified municipal boundaries. Minimum distance between two bins should be 500 meters and within radius of 1 Km maximum numbers of bins should be limited upto to 5. Established bins must be covered with movable lid and must be approachable/connected with metallic or non-metallic road.
- b. Bins provided by Nagar Panchayat or any hired agency should be designed in such a manner so that waste disposed in does not get scattered in open atmosphere and it should be artistic in nature so that it motivates people to dispose their waste in the bins not in open.
- c. Bins placed at designated place by Nagar Panchayat or any hired agency should motivate people to practice waste segregation and it should be placed as per Solid Waste Management Rule, 2016 having colour coding for different types of waste.

-  Green: - Biodegradable Waste (Food Waste, Garden Waste)
-  Blue: - Non-Biodegradable Waste
-  Red: - Hazardous or Toxics Waste

- d. Well-designed Vehicle like auto Tipper/Compactor should be used for the purpose of transportation of waste and evacuating the bins.
- e. All the cooperative society, residential welfare association/ society, institutional organisation will be responsible to place suitable quantity of bins approved by the Nagar Panchayat on the fixed place in their compound so that waste generated from there can be stored properly and collected from time to time by the municipal vehicle. User charge for these services fixed by the ULBs should be collected by the authorised person of local body.

- 
- f. It will be prime responsibility of all the waste generators/citizens to store and sell/handover the recyclable waste to the Rag pickers/Kabadiwala or person/organisation designated by the Nagar Panchayat. They have to ensure that no such waste is being disposed on the road/drain/secondary storage bins/open space.
  - g. Door-to-door garbage collection, secondary storage bins, collection & transportation, processing of waste and disposal of waste in sanitary land fill site, all these services will be provided by Nagar Panchayat or any hired agency. ULBs will charge user fee for all these services and violator will be fined on the spot or punished and can be subjected to court as per rule.
  - h. Waste from the slaughter house, fish market, fruit & vegetable market is bio-degradable in nature, so proper storage facility should be designed so that no health hazard spreads from this & facility for composting should be developed to make use of such waste in generating organic manure from it. For ensuring proper disposal of such waste every generator have to ensure best storage facility and segregation of such waste at source and door-to-door collection should be practiced by ULBs to collect 100% of such waste and take to processing plant. On Violation, waste generator should be fined on the spot or punished and can be subjected to court as per rule.
  - i. Nagar Panchayat have to establish waste deposition centres for domestic hazardous waste and give direction for waste generators to deposit domestic hazardous wastes at this centre for its safe disposal. Such facility shall be established in a city or town in a manner that one centre is setup for the area of twenty square kilometres or part thereof and notify the timings of receiving domestic hazardous waste at such centres.
  - j. Bio medical & industrial waste should not be mixed with municipal waste and such waste should be stored and disposed separately as per the rules applicable. For the disposal of bio-medical waste common Biomedical Waste Treatment facility (CBMWTF) should be developed in each ULB either separately or on the cluster basis. By paying the fixed user fee such waste can be easily disposed off.
  - k. Construction and demolition waste should be stored separately as and when generated, in his/her own premises and shall be disposed off as per the Construction and Demolition Waste Management Rules, 2016. ULBs should fix user charge for transportation and disposal of C&D waste and generator should dispose this waste by paying the charge as per the rules and at the designated place. Disposing of such waste in open space, road side, common place will be treated as illegal and fined as per the rules.
  - l. Gardening/Horticultural waste should also be stored separately at source. ULBs should fix a day or two in a week and some place where generator should give their waste and from there it should be transported to disposal site.
  - m. Dry leaves, plastic and other such waste should not be burnt in open; doing such activity will be treated as illegal and punishable, violator shall be fined as per the rules.
  - n. Stray animal should be restricted from roaming in and around the waste disposal site & secondary storage bins or any public place in the town.
  - o. Every citizen, institutions, office buildings, commercial complexes has to ensure that there is no open discharge of grey water, black water or any other such polluted water

in drain, open space or on road which can spread health issues, doing such activity will be treated as illegal and punishable as per the rules.

- p. No person should dispose dead animal or any such material in open space, road side, community park or any other place which can spread pollution and health issues, doing such activity will be treated as illegal and punishable as per the rules.
- q. Nagar Panchayat have to set up covered secondary storage facility for temporary storage of street sweepings and silt removed from surface drains in cases where direct collection of such waste into transportation vehicle is not convenient. Waste so collected shall be collected and disposed of at regular intervals as decided by the local body.
- r. Nagar Panchayat can develop bins free solid waste management facility but for this 100% waste collection from the door step of the generator should be ensured.

#### **7. Secondary Collection & Transportation of Municipal Solid Waste:**

- (a) Each storage bins/ secondary storage bins should be attended daily by the help of auto, tipper, tractor, compactor etc.
- (b) Closed vehicle should be used for the transportation of waste. To reduce the frequency of loading and unloading of waste compactor should be used.
- (c) Nagar Panchayat will have to ensure safe storage and transportation of the domestic hazardous waste to the hazardous waste disposal facility.
- (d) Transport segregated bio-degradable waste to the processing facilities like compost plant, bio-methanation plant or any such facility. Preference shall be given for onsite processing of such waste.
- (e) Transport non-bio-degradable waste to the respective processing facility or material recovery facilities or secondary storage facility. Ensure transportation of construction and demolition waste as per the provisions of the Construction and Demolition Waste Management Rules, 2016.

### **Chapter-IV**

#### **Municipal Solid Waste Processing & Disposal**

##### **8. Waste Processing Plant:**

Nagar Panchayat with the approval of State Pollution Control Board needs to develop solid waste management / processing plant to make use of daily generated bio-degradable waste so that it can reduce the quantity of waste being disposed at the sanitary land fill site.

- (a) Nagar Panchayat have to collect waste from vegetable, fruit, flower, meat, poultry and fish market on day to day basis and promote setting up of decentralised compost plant or bio-methanation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions.

(b) Involve communities in waste management and promotion of home composting, bio-gas generation, decentralised processing of waste at community level subject to control of odour and maintenance of hygienic conditions around the facility.

(c) For processing of bio-degradable waste Municipal Council / Nagar Panchayat have to establish waste processing plant such as composting plant–windrow compost plant, vermicomposting plant, waste to energy or any other such technology by their own or with help of any other licensed company/firm /organisation on Build–Operate–Transfer (BOT)/ Object Oriented (OO) method.

(d) For processing of mixed recyclable waste Municipal Council / Nagar Panchayat have to establish recycling unit such as incineration, RDF Plant or other such recycling technology by their own or with the help of any other licensed company/firm /organisation on Build–Operate - Transfer (BOT)/ Object Oriented (OO) method.

(e) Municipality may also send the non-biodegradable/dry waste as RDF to nearby cement factories for co-processing.

## 9. Waste Disposal:

(a) Nagar Panchayat have to stop land filling or dumping of mixed waste soon after the timeline for setting up and operationalisation of sanitary landfill is over.

(b) Nagar Panchayat have to allow only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities to go to sanitary landfill.

(c) Sites shall meet the specifications as given in Schedule–I of Solid Waste Management Rules, 2016, however, every effort shall be made to recycle or reuse the rejects to achieve the desired objective of zero waste going to landfill.

(d) Nagar Panchayat have to investigate and analyse all old open dumpsites and existing operational dumpsites for their potential of biomining and bio-remediation and where so ever feasible, take necessary actions to bio-mine or bio-remediate the sites.

(e) Nagar Panchayat have to ensure that in absence of the potential of bio-mining and bio-remediation of dumpsite, it shall be scientifically capped as per landfill capping norms to prevent further damage to the environment.

## Chapter–V

### Monitoring by Ward Committee

**Constitution of Ward Sanitation Committee.**—A Ward Sanitation Committee shall be constituted in each ward of the Nagar Panchayat. The Ward Sanitation Committee shall have 11 to 15 members. The members of the WSC would comprise of ward member, sanitary supervisor, tax collector or a designated officer by Nagar Panchayat for each ward, representatives of Residential Welfare Associations (RWAs) of the ward, representatives from slum sanitation committee, representatives of Community Based Organisations (SHGs, youth club etc), local leaders, senior citizens etc. The Ward Sanitation Committee shall oversee the sanitation activity in the ward.

**Chapter-VI****Stakeholder's Responsibilities****10. Responsibilities of various stakeholders:*****10.1 Responsibilities of Waste Generators:***

- (a) No waste generator shall throw the waste generated by him on the street, open spaces, drain or water bodies.
- (b) No person shall let the dirty water, mud, night soil, cow dung, urine, polluted water from their own house, organisation, commercial establishments to accumulate in their own compound nor let it flow on common streets in a way that the environment gets polluted by foul smell or poses a threat to public health.
- (c) To wrap securely used sanitary waste as and when generated in a newspaper or suitable bio-degradable wrapping material and place the same in the domestic bin meant for non-biodegradable waste.
- (d) All citizens shall have the responsibility to dispose of the recyclable waste generated in their complexes to the waste pickers authorised by the Nagar Panchayat or waste collector or containers of the Nagar Panchayat and not put it on the road under any circumstances.
- (e) All waste generators shall pay user fees as specified in these bye-laws
- (f) No waste generator shall throw, burn or burry the solid waste generated by him on streets, open public spaces outside his premises or in the drain or water bodies.
- (g) No dead animals or their remains to be thrown in any public places or any such place, which create any kind of pollution.
- (h) If any person is found violating activities prohibited for doing, fine charges shall be collected from the offender by the Nagar Panchayat.

***10.2 Responsibility of Ward Sanitation Committee:***

- (a) The Ward Sanitation Committee shall oversee the sanitation and cleanliness activities in ward.
- (b) The Ward Sanitation Committee shall act as a grievances redressal point on sanitation issues at ward level.
- (c) The Ward Sanitation Committee shall have the power to impose fine on any offender and also have the power to waive of penalties.
- (d) The Ward Sanitation Committee will promote home composting, bio-gas generation, decentralised processing of waste at community level subject to control of odour and maintenance of hygiene around the facility.
- (e) The Ward Sanitation Committee will give warning to any offenders of these bye-laws. After two warnings by the Ward Sanitation Committee or the Nagar



Panchayat, penalty shall be collected from the violator as per the provisions of these bye-laws.

### ***10.3 Responsibility of the Nagar Panchayat:***

- (a) The Nagar Panchayat shall within its territorial area, be responsible for ensuring daily and throughout the year system of cleaning of all common roads, places, temporary settlements, slums, areas, markets, its own parks, gardens, tourist spots, cemeteries and shall be bound to collect the garbage from the nearest declared storage containers, and transport it every day to the final disposal point in closed vehicles for which the municipal authority may engage private parties on contract or Public Private Partnership mode, apart from its own permanent cleaning staff and vehicles.
- (b) The Nagar Panchayat or the authorized agency engaged by the Nagar Panchayat shall provide and maintain suitable community bins on public roads or other public spaces.
- (c) The Nagar Panchayat for the purpose of managing such sanitation activities in decentralised and regular manner shall designate one ward officer, in every ward to supervise the spots of containers, public toilets, community toilets or urinals in public places, transfer station for public garbage, landfill processing units etc. for final disposal of city's garbage.
- (d) The designated ward officer by the Nagar Panchayat shall also be a member of the concerned Ward Sanitation Committee which shall act as the first point of grievance redressal on sanitation issues of the concern ward and meet complains of citizens on issues of sanitation.
- (e) The Nagar Panchayat shall facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on their own or through any agency for optimum utilisation of various components of solid waste adopting suitable technology including the technologies and the guidelines issued by the Ministry of Urban Development from time to time and standards prescribed by the Central Pollution Control Board.
- (f) The Nagar Panchayat shall create awareness through Information, Education and communication (IEC) campaign and educate the waste generators on minimal generation of waste, not to litter, re-use the waste to the extent possible, practice segregation of wet bio-degradable waste, dry recyclable and combustible waste and domestic hazardous waste at source, wrap securely used sanitary waste as and when generated in a newspaper or suitable bio-degradable wrapping material and place the same in the domestic bin meant for non-biodegradable waste, storage of segregated waste at source and payment of monthly user fee.
- (g) Chemical fertilizers shall be replaced by use of compost in all parks, gardens maintained by the Nagar Panchayat and any other places within two years of notification.
- (h) Promote recycling initiatives by informal waste recycling sector
- (i) The Nagar Panchayat shall make efforts to streamline and formalize Solid Waste Management systems and endeavour that the informal sector workers in waste

management (rag pickers) are given priority to upgrade their work conditions and are enumerated and integrated into the formal system of Solid Waste Management in cities.

- (j) Ensure that the operator of a facility provides personal protection equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate foot wear and masks to all workers handling solid waste and the same are used by the workforce.
- (k) Ensure occupational safety of the Nagar Panchayat own staffs and staffs of out source agency involved in collection, transport and handling waste by providing appropriate and adequate personal protective equipment's.
- (l) In case of an accident at any solid waste processing or treatment or disposal facility or landfill site, the officer-in-charge of the facility shall report to the Nagar Panchayat immediately which shall review and issue instructions if any, to the in- charge of the facility.

## Chapter-VII

### Prosecution & Penalties

#### 11. Prosecution:

- I. Prosecution can be made on violation of above said rules Under Municipal Solid Waste Management rules, 2016, Himachal Pradesh Nagar Panchayat Act, 1994 and Environmental Protection Act, 1986. Even the prosecution can be made on the official/workers responsible for implementing so called services under the above said Bye-laws if they are not performing their task or delaying their responsibility to implement the services.
- II. Whosoever contravenes the provision of above said Bye-laws shall be in addition to the penalties already mentioned under any act/rules/ laws/bye-laws for time being in force would be liable for disconnection of water supply, electricity and other civic amenities and the Secretary of the Nagar Panchayat may request the competent authorities to withdraw any other services if granted in favour of Institution/ Commercial Establishment/ person committing the offence.

#### 12. Penalties:

On the violation of above said municipal Bye - laws fixed penalties are as below:

Sl. No	Offence	Municipal Council / Nagar Panchayat
1.	Littering by People of residential colony	Rs. 100 per day
2.	Open dumping by shopkeepers	Rs. 200 per day
3.	Littering/ open dumping by restaurants owners	Rs. 500 per day
4.	Littering/ open dumping by Hotel Owners	Rs. 500 per day
5.	Littering/ open dumping by Industries	Rs. 500 per day
6.	Street Vendor like fast-food, chat, ice-cream, juice corner etc.	Rs. 50 per day
7.	Open defecation/ urination in public place	Rs. 100 per offence committed.

8.	Disposal of dung in open space / public place	Rs. 200 to 500
9.	Disposal of construction & demolition waste in open space/ road side/ public place by resident.	Rs. 200
10.	Littering of waste like dung, construction & demolition waste on road while transporting through private tractor/ vehicle .	Rs. 500
11.	Disposal of waste water from house in non-authorized place	Rs. 200 per day
12.	Disposal of sewer in non-authorized place	Rs. 2000 per day
13.	Not keeping of closed dust bins in adequate number & quantity by owners mention from Sl. No 2- 6.	Rs. 100 per day
14.	Spilling of Oil, Dust, water & other material by road side Motar, Bike, Bicycle repair mechanics.	Rs. 500 per day
15.	Disposal of Skin, feather, blood, flash or any other material of animal(s) by shopkeeper.	Rs. 500 per day
16.	Littering by pet animals like dogs, cow, etc. on road side/ open space/ community place.	Rs. 200 per day
17.	Littering or disposal of waste in front of Marriage hall, community place, exhibition hall, Mela ground.	Rs. 200
18.	Encroachment of Road for by Dhabas or any other such shop and disposing of waste on road side, open space.	Rs. 200
19.	Encroachment of Road for by fruit, vegetable local vendor and disposing of waste on road side, open space.	Rs. 200 per day
20.	Encroachment of Road Hair cutting salon and disposing of waste on road side, open space.	Rs. 100 per day
21.	Encroachment & Disposal of construction & demolition waste in open space/ road side/ public place by Business man, shopkeepers.	Rs. 500 per day
22.	Disposal of waste by Private Nursing home/ hospital, Clinics, Dispensaries on road side, open space.	Rs. 500 per day
23.	Non-Segregation of waste at source	
i	Residents	Rs. 100 for first offence and Rs. 200 for second & subsequent offences in a month.
ii	Shopkeepers	Rs. 250 for first offence and Rs. 500 for second & subsequent offences in a month.
iii	Restaurants owners	Rs 500 for first offence and Rs. 1000 for second & subsequent offences in a month.
iv	Hotel Owners	Rs 500 for first offence and Rs. 1000 for second & subsequent offences in a month.
v	Industrial Establishment	Rs 1000 for first offence and Rs. 2000 for second & subsequent offences in a month.
vi	Sweets, snacks, fast food, Ice-creams, sugarcane & other	Rs 100 for first offence

	juice and vegetables vendor carts.	and Rs. 250 for second & subsequent offences in a month.
--	------------------------------------	--

### 13. Repeal/Contradict:

- ✓ Once these bye - laws come into force any other rules, bye- laws, policy with regard to this matter adopted by any ULB will be considered as disaffirm.
- ✓ Any work done or scheme implemented under any previous rules/bye - laws will not be impugning unless until it is just opposite or completely contrary to the action to be taken under the above said bye - laws.

Sd/-  
Secretary,  
Nagar Panchayat Rewalsar,  
Distt. Mandi (H.P.).

### परिवहन विभाग

#### अधिसूचना

शिमला-2, 28 जनवरी, 25

**संख्या: टी0पी0टी0-बी0(1)-1 / 2024.**—प्रारूप हिमाचल प्रदेश परिवहन अपीलीय अधिकरण (हिमाचल प्रदेश परिवहन अपीलीय अधिकरण के अधिकारियों और कर्मचारियों की भर्ती, प्रोन्नति और सेवा की अन्य शर्तों) नियम, 2024 को मोटर यान अधिनियम, 1988 का (1988 का केन्द्रीय अधिनियम संख्या 59) की धारा 89(2) के साथ पठित धारा 212 की उपधारा (1) तथा धारा 96 (xxxiii) के अधीन यथा अपेक्षित एतद्वारा संभाव्य प्रभावित होने वाले व्यक्ति (व्यक्तियों) से आक्षेप(पों) या सुझाव(वों) आमन्त्रित करने के लिए इस विभाग की समसंख्यक अधिसूचना सं०: टी0पी0टी0-बी0(1)-1 / 2024 तारीख 25 / 11 / 2024 द्वारा अधिसूचित किया गया था और जिसे राजपत्र (ई-गजट), हिमाचल प्रदेश में तारीख 26 / 11 / 2024 को प्रकाशित किया गया था;

और नियत अवधि के भीतर कोई आक्षेप या सुझाव प्राप्त नहीं हुआ है / हुए हैं;

अतः हिमाचल प्रदेश के राज्यपाल, मोटर यान अधिनियम, 1988 का (1988 का केन्द्रीय अधिनियम संख्या 59) की धारा 89(2) के साथ पठित धारा 96 (xxxiii) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, हिमाचल प्रदेश परिवहन अपीलीय अधिकरण हमीरपुर के अधिकारियों और अन्य कर्मचारियों की भर्ती, प्रोन्नति और सेवा की अन्य शर्तों को विनियमित करने के लिए निम्नलिखित नियम बनाने का प्रस्ताव करते हैं;

### भाग-I

1. **संक्षिप्त नाम और प्रारंभ.**—(1) इन नियमों का संक्षिप्त नाम हिमाचल प्रदेश परिवहन अपीलीय अधिकरण (हिमाचल प्रदेश परिवहन अपीलीय अधिकरण के अधिकारियों और अन्य कर्मचारियों की भर्ती, प्रोन्नति और सेवा की अन्य शर्तों) नियम, 2024 है।

(2) ये राजपत्र (ई-गजट) हिमाचल प्रदेश में प्रकाशन की तारीख से प्रवृत्त होंगे।

2. **परिभाषाएं.**—इन नियमों में, जब तक कि संदर्भ से अन्यथा अपेक्षित न हो:-

- (क) "अधिनियम" से, मोटर यान अधिनियम, 1988 (1988 का अधिनियम संख्या 59) से अभिप्रेत है;
- (ख) "उपाबन्ध" से, इन नियमों से संलग्न उपाबन्ध अभिप्रेत है;
- (ग) "अपीलीय अधिकरण" से, हिमाचल प्रदेश परिवहन अपीलीय अधिकरण अभिप्रेत है;
- (घ) "नियुक्त प्राधिकारी" से, सेवा या पद पर नियुक्तियां करने के लिए सशक्त प्राधिकारी अभिप्रेत है;
- (ङ) "अध्यक्ष" से, परिवहन अपीलीय अधिकरण के अध्यक्ष एवं सदस्य अभिप्रेत है;
- (च) "विभाग" से, हिमाचल प्रदेश परिवहन विभाग अभिप्रेत है;
- (छ) "सरकार" से, हिमाचल प्रदेश सरकार अभिप्रेत है;
- (ज) "अनुसूची" से, इन नियमों से संलग्न अनुसूची अभिप्रेत है;

## भाग—II

3. **हिमाचल प्रदेश परिवहन अपीलीय अधिकरण के अधिकारी और अन्य कर्मचारी.**— हिमाचल प्रदेश परिवहन अपीलीय अधिकरण की स्थापना पर राज्य सरकार द्वारा सृजित अधिकारियों और अन्य कर्मचारियों के पदों में अनुसूची-1 में यथा विनिर्दिष्ट वर्ग-I, वर्ग-II, वर्ग-III और वर्ग-IV सेवाओं के पद सम्मिलित होंगे।

4. **हिमाचल प्रदेश परिवहन अपीलीय अधिकरण का प्रशासन और नियंत्रण.**—अध्यक्ष, अधिकरण के कार्यालय का प्रशासन करेगा तथा अधिकारियों और अन्य कर्मचारियों पर नियंत्रण रखेगा और कार्यालय के सुचारु और कुशल संचालन के लिए भी उत्तरदायी होगा।

5. **भर्ती की पद्धति.**—किसी पद या पदों के वर्ग पर भर्ती अनुसूची-II में दर्शाई गई नियुक्ति पद्धति के अनुसार की जाएगी।

6. **भर्ती की पद्धति हिमाचल प्रदेश परिवहन अपीलीय अधिकरण के वर्ग I, II, III और IV पदों पर भर्ती की पद्धति.**—विभिन्न संवर्गों में रिक्त पदों को अनुसूची-II में निर्दिष्ट पात्रता और अन्य मानदंडों के अधीन नियुक्ति/प्रोन्नति/सेकंडमेंट के आधार पर भरा जाएगा।

7. **नियुक्त प्राधिकारी/भर्ती प्राधिकारी.**—(i) रजिस्ट्रार जनरल, हिमाचल उच्च न्यायालय, हिमाचल प्रदेश परिवहन अपीलीय अधिकरण के अध्यक्ष-एवं-सदस्य का नियुक्त प्राधिकारी होगा।

(ii) हिमाचल प्रदेश परिवहन अपीलीय अधिकरण के अध्यक्ष-एवं-सदस्य अनुकंपा के आधार पर नियुक्ति की बाबत सेकंडमेंट के आधार पर नियुक्ति के संबंध में नियुक्ति प्राधिकारी होगा।

(iii) सीधी भर्ती के मामले में पद पर नियुक्ति के लिए चयन साक्षात्कार/व्यक्तित्व परीक्षण के आधार पर किया जाएगा या यथास्थिति, यदि हिमाचल प्रदेश लोक सेवा आयोग या अन्य भर्ती अधिकरण/प्राधिकरण हो, ऐसा आवश्यक या समीचीन समझे, तो पूर्व में ली गई छंटनी परीक्षा (वस्तुनिष्ठ प्रकार)/लिखित परीक्षा या व्यावहारिक परीक्षा या शारीरिक परीक्षण साक्षात्कार/व्यक्तित्व परीक्षण, पाठ्यक्रम आदि के आधार पर किया जाएगा।

**भाग—III**

**8. वेतन और भत्ते.**—हिमाचल प्रदेश परिवहन अपीलीय अधिकरण की स्थापना पर आने वाले व्यक्तियों को ऐसे वेतन और भत्ते मिलेंगे, जैसा कि अनुसूची—I में विनिर्दिष्ट है।

**9. पात्रता.**—कोई व्यक्ति किसी पद पर नियुक्ति के लिए तब तक पात्र नहीं होगा, जब तक कि उसके पास ऐसी नियुक्ति के लिए विहित अर्हताएं न हों तथा वह अनुसूची—II में ऐसी विहित नियुक्ति के लिए अपेक्षाओं को पूरा न करता हो:

परन्तु किसी विशेष मामले में, जहां कोई अधिकारी या अन्य कर्मचारी, यदि अपनी वरिष्ठता के आधार पर उच्च पद पर प्रोन्नति/चयन के लिए विचार के दायरे में आता है, किन्तु उसके पास ऐसे पद के लिए विहित अपेक्षित शैक्षिक या अकादमिक या अन्य अर्हताएं नहीं हैं, तो उसे ऐसी अर्हता की बाबत राज्य सरकार के अनुमोदन से पात्रता मानदंडों में छूट के पश्चात ऐसी प्रोन्नति के लिए विचार किया जा सकता है, यदि अध्यक्ष की राय में, उसमें उत्कृष्ट योग्यता और क्षमता है तथा उच्च पद के कर्तव्यों की प्रकृति को देखते हुए, वह ऐसे कर्तव्यों का पालन करने में पूरी तरह सक्षम है। ऐसी राय बनाने के लिए, अध्यक्ष किसी ऐसी स्थिति में, ऐसे अधिकारी/कर्मचारी द्वारा उच्च पद के कर्तव्यों का पालन करने की गुणवत्ता और क्षमता के निर्धारण के लिए मामले को उसके द्वारा गठित की जाने वाली समिति को संदर्भित कर सकता है।

**10. अस्थायी नियुक्ति.**—जहां किसी पद पर रिक्ति को भरा जाना आवश्यक हो तथा सम्यक् रूप से अर्हित और अनुभवी व्यक्ति की नियुक्ति में अनावश्यक विलम्ब अपेक्षित हो, वहां अध्यक्ष, प्रशासनिक असुविधा से बचने के लिए इन नियमों के अनुसार तात्कालिक व्यवस्था के रूप में हिमाचल प्रदेश परिवहन अपीलीय अधिकरण के किसी अधिकारी या कर्मचारी को तदर्थ आधार पर नियुक्त कर सकेगा:

परन्तु इस प्रकार नियुक्त व्यक्ति को यथास्थिति, किसी अधिकारी या कर्मचारी, द्वारा यथाशक्यशीघ्र, प्रतिस्थापित किया जाएगा, जो इन नियमों के अधीन सीधी भर्ती द्वारा चयनित अभ्यर्थी या प्रोन्नति किया जाने का हकदार हो सकेगा।

**11. वरिष्ठता.**—हिमाचल प्रदेश परिवहन अपीलीय अधिकरण के अधिकारियों और अन्य कर्मचारियों की वरिष्ठता का निर्धारण कार्मिक विभाग (नियुक्ति—II) द्वारा समय—समय पर जारी किए गए वरिष्ठता के सामान्य सिद्धांतों के अनुसार किया जाएगा।

**12. सेवा की अन्य शर्तें.**—वेतन, भत्ते, छुट्टी, भविष्य निधि, अधिवर्षिता की आयु, पेंशन और सेवानिवृत्ति लाभ, चिकित्सा सुविधाएं और अन्य सेवा की शर्तों के मामले में हिमाचल प्रदेश परिवहन अपीलीय अधिकरण के अधिकारियों और अन्य कर्मचारियों की सेवा शर्तें, जिनके लिए इन नियमों में कोई स्पष्ट उपबंध नहीं किया गया है, उन स्थानों पर तैनात समतुल्य पदों या वेतनमानों के यथास्थिति वर्ग—I, II, III या IV से संबंधित अधिकारियों और अन्य कर्मचारियों पर लागू नियमों, विनियमों और आदेशों द्वारा विनियमित होंगे।

**13. सीधी भर्ती के लिए वांछनीय अर्हता.**—हिमाचल प्रदेश के रूढ़ियों/रीतियों और बोलियों का ज्ञान और राज्य में विद्यमान विशिष्ट दशाओं में नियुक्ति के लिए उपयुक्तता वांछनीय अर्हताएं होंगी।

**14. सीधी भर्ती के लिए आयु.**—आयु : 18 से 45 वर्ष के बीच:

परन्तु सीधी भर्ती किए जाने वाले व्यक्तियों के लिए ऊपरी आयु सीमा उन अभ्यर्थियों को लागू नहीं होगी जो पहले से ही सरकार की सेवा में रत हैं:

परन्तु यह और कि ऊपरी आयु सीमा में, अनुसूचित जातियों/अनुसूचित जनजातियों/अन्य पिछड़ा वर्गों और व्यक्तियों के अन्य प्रवर्गों के लिए, उस विस्तार तक शिथिलीकरण किया जाएगा, जितना कि राज्य सरकार के साधारण या विशेष आदेश (आदेशों) के अधीन अनुज्ञेय है।

**टिप्पण.**—सीधी भर्ती के लिए आयु सीमा की गणना उस वर्ष के प्रथम दिवस से की जाएगी, जिसमें पद (पदों) को आवेदन आमंत्रित करने के लिए यथास्थिति, विज्ञापित किया गया है या नियोजनालयों को अधिसूचित किया गया है।

**15. सीधी भर्ती के लिए अनिवार्य अपेक्षा.**—किसी सेवा या पद पर नियुक्ति के लिए अभ्यर्थी का भारत का नागरिक होना अनिवार्य है।

**16. आरक्षण.**—पद पर नियुक्ति, राज्य सरकार द्वारा समय-समय पर अनुसूचित जातियों/अनुसूचित जनजातियों/अन्य पिछड़े वर्गों और व्यक्तियों के अन्य प्रवर्ग के लिए सेवा में आरक्षण की बाबत जारी किए गए आदेशों के अधधीन होगी।

#### भाग—IV

**17. तैनाती, और स्थानान्तरण.**—किसी व्यक्ति की किसी विशेष पद या किसी विशेष वर्ग या प्रवर्ग में प्रारंभिक नियुक्ति के होते हुए भी, अध्यक्ष प्रशासन के हित में ऐसे किसी व्यक्ति को किसी अन्य पद या किसी अन्य वर्ग या प्रवर्ग में स्थानान्तरित कर सकेगा, परन्तु ऐसा स्थानान्तरण या तैनाती उसकी मूल रूप से नियत या निर्धारित वरिष्ठता को प्रभावित नहीं करेगी।

**18. केन्द्रीय सिविल सेवाएं (वर्गीकरण, नियंत्रण और अपील) नियम, 1965 का लागू होना.**—अनुशासनात्मक मामलों में, केन्द्रीय सिविल सेवाएं (वर्गीकरण, नियंत्रण और अपील) नियम, 1965 के उपबन्ध लागू होंगे और अनुशासनात्मक और अपीलीय प्राधिकारी अनुसूची—III में यथाविनिर्दिष्ट किए जाएंगे।

परन्तु इन नियमों के अधीन अध्यक्ष द्वारा पारित किसी भी आदेश से कोई अपील नहीं होगी।

#### भाग—V

**19. परिवीक्षा.**—(क) हिमाचल प्रदेश परिवहन अपीलीय अधिकरण की स्थापना पर सीधी भर्ती या प्रोन्नति द्वारा नियुक्त व्यक्ति अपनी प्रारंभिक नियुक्ति की तारीख से दो वर्ष की अवधि के लिए निम्नानुसार परिवीक्षा पर होंगे:

(i) **सीधी भर्ती.**—(क) दो वर्ष, जिसका एक वर्ष से अनधिक ऐसी और अवधि के लिए विस्तार किया जा सकेगा, जैसा सक्षम प्राधिकारी विशेष परिस्थितियों में और कारणों को लिखित में अभिलिखित करके आदेश दें।

(ख) संविदा के आधार पर सेवाघृति के आधार पर नियुक्ति के आधार पर अधिवर्षिता के पश्चात पुनर्नियोजन पर और आमेलन पर कोई परिवीक्षा नहीं होगी।

(ii) **प्रोन्नति.**—किसी एक वर्ग से अन्य वर्ग जैसे कि वर्ग—II से वर्ग—I में प्रोन्नति की दशा में दो वर्ष।

विशेष परिस्थितियों में अध्यक्ष कारणों को लिखित में अभिलिखित करके परिवीक्षा की अवधि बढ़ा सकेगा।

(ख) किसी भी वैयक्तिक अधिकारी/अन्य कर्मचारी या ऐसे अधिकारियों/कर्मचारियों के समूह के संबंध में परिवीक्षा अवधि पूरी करने के लिए पूर्ववर्ती शर्तों के रूप में किसी विशेष परीक्षा(ओं) को उत्तीर्ण करने का उपाबन्ध करना अनुज्ञेय होगा।

**20. स्थायीकरण.**—किसी परिवीक्षाधीन व्यक्ति को उसकी परिवीक्षा अवधि (या विस्तारित परिवीक्षा अवधि) के अंत में मूल रूप से स्थायी किया जाएगा, यदि परिवीक्षा अवधि के दौरान उसका कार्य और आचरण

भारत सरकार, कार्मिक और प्रशिक्षण विभाग द्वारा तारीख 28-03-1988 के कार्यालय ज्ञापन के अनुसार निर्धारित सरलीकृत प्रक्रिया के अनुसार संतोषजनक पाया गया है, जिसे राज्य सरकार द्वारा कार्मिक विभाग में तारीख 14-06-1994 के कार्यालय ज्ञापन के अनुसार अंगीकृत किया गया है।

**21. आचरण.**—(i) हिमाचल प्रदेश परिवहन अपीलीय अधिकरण का प्रत्येक अधिकारी और कर्मचारी हर समय पूर्ण सत्यनिष्ठा और कर्तव्य के प्रति समर्पण बनाए रखेगा।

(ii) हिमाचल प्रदेश परिवहन अपीलीय अधिकरण का कोई भी अधिकारी और कर्मचारी हिमाचल प्रदेश परिवहन अपीलीय अधिकरण में अनुशासन और अच्छे आदेश के प्रतिकूल कार्य नहीं करेगा।

(iii) हिमाचल प्रदेश सरकार में सरकारी कर्मचारियों के आचरण के संबंध में तत्समय प्रवृत्त लागू नियम और आदेश हिमाचल प्रदेश परिवहन अपीलीय अधिकरण के अधिकारियों और अन्य कर्मचारियों पर भी यथावश्यक परिवर्तनों सहित लागू होंगे।

**22. अनुकंपा (करुणामूलक) के आधार पर नियुक्ति.**—अध्यक्ष, समुचित मामले में, सहायक या उससे ऊपर के पद के सिवाय, सीधी भर्ती द्वारा भरे जाने वाले वर्ग-III या वर्ग-IV के पद पर अपेक्षित अर्हताएं रखने वाले किसी भी व्यक्ति को अनुकंपा (करुणामूलक) के आधार पर नियुक्त कर सकेगा, परन्तु ऐसी नियुक्ति प्रशासनिक विभाग के माध्यम से वित्त विभाग के पूर्व अनुमोदन से पदों की उपलब्धता के अध्यक्ष की जाएंगी।

**23. प्रत्यायोजन.**—अध्यक्ष इन नियमों के अधीन उन्हें निहित शक्तियों को हिमाचल प्रदेश परिवहन अपीलीय अधिकरण के किसी समुचित अधिकारी को प्रत्यायोजित कर सकेगा।

**24. शिथिल करने की शक्ति.**—जहां राज्य सरकार की यह राय है कि ऐसा करना आवश्यक या समीचीन है, वहां वह कारणों को लिखित में अभिलिखित करके और हिमाचल प्रदेश परिवहन अपील अधिकरण के अध्यक्ष के परामर्श से आदेश द्वारा इन नियमों के किसी/किन्हीं उपबन्ध (उपबन्धों) को किसी वर्ग या व्यक्ति(व्यक्तियों) या पद(पदों) की बाबत शिथिल कर सकेगी।

**25. निर्वचन.**—यदि इन नियमों की प्रयोज्यता या निर्वचन से संबंधित कोई विवाद या प्रश्न उठता है, तो राज्य सरकार का विनिश्चय अंतिम होगा।

**26. कठिनाईयों को दूर करना.**—यदि इन नियमों के किसी उपबन्ध को प्रभावी करने में कोई कठिनाई उत्पन्न होती है, तो सरकार लिखित आदेश द्वारा, कठिनाई को दूर करने के उद्देश्य से जो आवश्यक प्रतीत हो, कर सकेगी या इन नियमों में संशोधन कर सकेगी।

**27. संविदा नियुक्ति द्वारा पद पर नियुक्ति के लिए चयन.**—इन नियमों में किसी बात के होते हुए भी, पद पर संविदा नियुक्तियां इन नियमों के साथ संलग्न उपाबन्ध 'क' और 'ख' में दी गई शर्तों के अध्यक्ष की जाएंगी।

**28. अवशिष्ट मामला.**—इन नियमों के अधीन या इसके अधीन विशेष रूप से शामिल न किए गए मामलों के संबंध में, जिसमें अधिकारियों/और अन्य कर्मचारियों की सेवा शर्तों, उनके आचरण और अनुशासन को शासित करने वाले मामले सम्मिलित हैं, वे सामान्य रूप से राज्य सरकार के कर्मचारियों पर लागू विधि, नियमों और विनियमों या मानदंडों द्वारा शासित होंगे, जहां तक वे इन नियमों के साथ असंगत या प्रतिकूल नहीं हैं।



**अनुसूची-I**

**हिमाचल प्रदेश परिवहन अपीलीय अधिकरण में विभिन्न पदों के ब्यौरे दर्शाने वाला विवरण (कथन)**

क्रमांक	पद का नाम	स्वीकृत पदों की संख्या	वर्गीकरण	वेतनमान
1.	अध्यक्ष-एवं-सदस्य, परिवहन अपीलीय अधिकरण	1	वर्ग-I (राजपत्रित)	जैसा मूल संवर्ग में है
2.	अधीक्षक ग्रेड-II	1	वर्ग-II (अराजपत्रित)	स्तर-12 (पे मैट्रिक्स रुपए 43000-136000 संशोधित वेतन नियम, 2022)
3.	विधि अधिकारी	1	वर्ग - I (राजपत्रित)	जैसा मूल संवर्ग में है
4.	वरिष्ठ सहायक	1	वर्ग-III (अराजपत्रित)	स्तर-11 (पे मैट्रिक्स रुपए 38500-122700)
5.	निर्णय लेखक	1	वर्ग-III (अराजपत्रित)	हिमाचल प्रदेश सिविल सेवाएं (संशोधित वेतन) नियम 2022 के स्तर-06 (पे मैट्रिक्स रुपए 25600-81200)
6.	आशुटकक	1	वर्ग-III (अराजपत्रित)	स्तर-05 (संशोधित वेतनमान/मैट्रिक्स रुपए 21300-67800)
7.	कनिष्ठ कार्यालय सहायक (सूचना प्रौद्योगिकी)	2	वर्ग-III (अराजपत्रित)	हिमाचल प्रदेश सिविल सेवाएं (संशोधित वेतन) नियम 2022 के अनुसार पे मैट्रिक्स का स्तर-04 (रुपए 20600- 65500)।
8.	चपरासी	2	वर्ग-IV (अराजपत्रित)	स्तर-01 (पे मैट्रिक्स रुपए 18000-56900) हिमाचल प्रदेश सिविल सेवाएं (संशोधित वेतन) नियम 2022.
9.	चालक	वाहन आउटसोर्स किया जाएगा		
10.	सफाईकर्मि	सफाई सेवाएं आउटसोर्स की जाएंगी		

**अनुसूची-II**

क्र. सं.	पद का नाम	पदों की संख्या	नियुक्ति की पद्धति	अर्हता	सम्मरक कार्डर में अनुभव/ सेवाकाल
1.	अध्यक्ष-एवं-सदस्य, परिवहन अपीलीय अधिकरण	1	स्थानान्तरण द्वारा	जिला न्यायाधीश के पद से नीचे की पंक्ति का न हो या जो उच्च न्यायालय के न्यायाधीश के लिए अर्हित हो	-
2.	विधि अधिकारी	1	विधि अधिकारी का पद कार्मिक विभाग के पत्र संख्या		

			पीईआर(एपी)-सी-ए(3)-4 / 2018, दिनांक 25-6-2021 के निर्देशानुसार भरा जाएगा, क्योंकि इस प्रवर्ग को डाइंग कैडर घोषित किया गया है।		
3.	आशुटकक	1	अंग्रेजी शॉर्टहैंड में न्यूनतम 100 (सौ) शब्द प्रति मिनट की गति और कंप्यूटर पर अंग्रेजी में 30 (तीस) शब्द प्रति मिनट की टाइपिंग गति रखने वाले अभ्यर्थियों में से सीधी भर्ती द्वारा या संविदा के आधार पर भर्ती द्वारा।	स्नातक	—
4.	निर्णय लेखक	1	आशुटकक में से प्रोन्नति द्वारा, ऐसा न होने पर; अंग्रेजी शॉर्टहैंड में न्यूनतम 100 (सौ) शब्द प्रति मिनट की गति और कंप्यूटर पर अंग्रेजी में 30 (तीस) शब्द प्रति मिनट की टाइपिंग गति रखने वाले अभ्यर्थियों में से सीधी भर्ती द्वारा या संविदा के आधार पर भर्ती द्वारा।	स्नातक	प्रोन्नति के मामले में आशुटकक के रूप में 7 वर्ष।
5.	अधीक्षक ग्रेड-II	1	सैकेण्डमेंट आधार पर		
6.	वरिष्ठ सहायक	1	सैकेण्डमेंट आधार पर		
7.	कनिष्ठ कार्यालय सहायक (सूचना प्रौद्योगिकी)	2	सैकेण्डमेंट आधार पर		
8.	चपरासी	2	सैकेण्डमेंट आधार पर		
9.	चालक	वाहन आउटसोर्स किया जाएगा			
10.	सफाईकर्मी	सफाई सेवाएं आउटसोर्स की जाएंगी			

### अनुसूची-III

पद का विवरण	केंद्रीय सिविल सेवाएं (वर्गीकरण, नियंत्रण और अपील) नियम, 1965 के नियम 11 की मद संख्या (I) से (IV) के संदर्भ में शास्तियां अधिरोपित करने के लिए सक्षम प्राधिकारी।	स्तम्भ संख्या 2 में, विनिर्दिष्ट शास्तियां की बाबत अपीलीय प्राधिकारी	केंद्रीय सिविल सेवाएं (वर्गीकरण, नियंत्रण और अपील) नियम, 1965 के नियम 11 की मद संख्या (V) से (IX) के संदर्भ में शास्ति अधिरोपित करने के लिए सक्षम प्राधिकारी।	स्तम्भ संख्या 4 में, विनिर्दिष्ट शास्तियां की बाबत अपीलीय प्राधिकारी
1	2	3	4	5
वर्ग. I, II, III, IV	अध्यक्ष	—	अध्यक्ष	—

### संविदा नियुक्ति द्वारा पद पर नियुक्ति के लिए चयन

इन नियमों में किसी बात के होते हुए भी, पद पर संविदात्मक नियुक्तियां नीचे दिए गए निबन्धनों और शर्तों के अधीन की जाएंगी।

**(I) संकल्पना.**—(क) इस पॉलिसी के अधीन हिमाचल प्रदेश..... (विभाग का नाम) में ..... (पद का नाम) का संविदा के आधार पर प्रारम्भ में एक वर्ष के लिए लगाया जाएगा जिसे वर्षानुवर्ष आधार पर बढ़ाया जा सकेगा:

परन्तु संविदा अवधि में वर्षानुवर्ष आधार पर विस्तारण/नवीकरण के लिए सम्बद्ध विभागाध्यक्ष यह प्रमाण-पत्र जारी करेगा कि संविदा पर नियुक्त व्यक्ति की सेवा और आचरण वर्ष के दौरान संतोषजनक रहा है और केवल तभी उसकी संविदा की अवधि नवीकृत/विस्तारित की जाएगी।

(ख) पद का हिमाचल प्रदेश लोक सेवा आयोग के कार्यक्षेत्र में आना.—.....(नियुक्ति प्राधिकारी का नाम), रिक्त पद (पदों) को संविदा के आधार पर भरने के लिए सरकार का अनुमोदन प्राप्त करने के पश्चात् अध्यापेक्षा को, सम्बद्ध भर्ती अभिकरण अर्थात् हिमाचल प्रदेश लोक सेवा आयोग के समक्ष रखेगा।

(ग) पद का हिमाचल प्रदेश लोक सेवा आयोग के कार्यक्षेत्र से बाहर होना.—.....(नियुक्ति प्राधिकारी का नाम), रिक्त पद (पदों) को संविदा के आधार पर भरने के लिए सरकार का अनुमोदन प्राप्त करने के पश्चात् रिक्त पद (पदों) के ब्यौरे कम से कम दो अग्रणी समाचार पत्रों में विज्ञापित करेगा और इन नियमों में यथाविहित अर्हताएं रखने वाले और अन्य पात्रता शर्तों को पूरा करने वाले अभ्यर्थियों से आवेदन आमंत्रित करेगा।

(घ) चयन इन नियमों में विहित पात्रता शर्तों के अनुसार किया जाएगा।

**(II) संविदात्मक उपलब्धियां.**—संविदा के आधार पर नियुक्त..... (पद का नाम) को ₹—— की दर से समेकित नियत संविदात्मक रकम प्रतिमास संदत्त की जाएगी (जो तत्स्थानी संवर्ग के पे मैट्रिक्स के लागू लेवल (स्तर) के प्रथम कोष्ठ का साठ प्रतिशत होगा)।

**(III) नियुक्ति और अनुशासन प्राधिकारी.**—.....(नियुक्ति प्राधिकारी का नाम), नियुक्ति और अनुशासन प्राधिकारी होगा।

**(iv) चयन प्रक्रिया.**—(क) पद (पदों) का हिमाचल प्रदेश लोक सेवा आयोग के कार्यक्षेत्र में आना.—संविदा नियुक्ति की दशा में पद पर नियुक्ति के लिए चयन, साक्षात्कार/व्यक्तित्व परीक्षण के आधार पर किया जाएगा और यदि, यथास्थिति, ऐसा करना आवश्यक या समीचीन समझे तो साक्षात्कार/व्यक्तित्व परीक्षण से पूर्व छंटनी परीक्षा (वस्तुनिष्ठ प्रकार की )/लिखित परीक्षा या व्यवहारिक परीक्षा या शारीरिक परीक्षण के आधार पर किया जाएगा. जिसका स्तर/पाठ्यक्रम आदि सम्बद्ध भर्ती अभिकरण अर्थात् हिमाचल प्रदेश लोक सेवा आयोग/हिमाचल प्रदेश राज्य चयन आयोग, हमीरपुर द्वारा अवधारित किया जाएगा।

(ख) पद (पदों) का हिमाचल प्रदेश लोक सेवा आयोग के कार्यक्षेत्र में न आना.—संविदा नियुक्ति की दशा में पद पर नियुक्ति के लिए चयन, साक्षात्कार/व्यक्तित्व परीक्षण के आधार पर किया जाएगा या यदि, यथास्थिति, ऐसा करना आवश्यक या समीचीन समझे तो साक्षात्कार/व्यक्तित्व परीक्षण से पूर्व छंटनी परीक्षा (वस्तुनिष्ठ प्रकार की/लिखित परीक्षा या व्यवहारिक परीक्षा या शारीरिक परीक्षण के आधार पर किया जाएगा, जिसका स्तर/पाठ्यक्रम आदि सम्बद्ध भर्ती प्राधिकरण द्वारा अवधारित किया जाएगा।

**(V) संविदात्मक नियुक्तियों के लिए चयन समिति.**—(क) पद (पदों) का हिमाचल प्रदेश लोक सेवा आयोग/हिमाचल प्रदेश राज्य चयन आयोग के कार्यक्षेत्र में आना.—जैसी सम्बद्ध भर्ती अभिकरण अर्थात्

हिमाचल प्रदेश लोक सेवा आयोग/हिमाचल प्रदेश राज्य चयन आयोग, हमीरपुर द्वारा समय-समय पर गठित की जाए।

(ख) पद (पदों) का हिमाचल प्रदेश लोक सेवा आयोग/हिमाचल प्रदेश राज्य चयन आयोग के कार्यक्षेत्र में न आना.—जैसा कि सम्बद्ध भर्ती प्राधिकरण द्वारा समय-समय पर गठित की जाए।

(VI) करार.—अभ्यर्थी को, चयन के पश्चात् इन नियमों से संलग्न उपाबन्ध—“ख” के अनुसार करार हस्ताक्षरित करना होगा।

(VII) निबन्धन और शर्तें.—(क) संविदा के आधार पर नियुक्त व्यक्ति को ₹———— की दर से नियत संविदात्मक रकम प्रतिमास संदत्त की जाएगी (जो तत्स्थानी संवर्ग के पे मैट्रिक्स के लागू लेवल (स्तर) के प्रथम कोश्ट का साठ प्रतिशत होगा)।

(ख) संविदा पर नियुक्त व्यक्ति की सेवा पूर्णतया अस्थायी आधार पर होगी। यदि संविदा पर नियुक्त व्यक्ति का कार्यपालन/आचरण ठीक नहीं पाया जाता है, तो नियुक्ति पर्यावसित (समाप्त) किए जाने के लिए दायी होगी। यदि संविदा पर नियुक्त व्यक्ति, नियुक्ति प्राधिकारी द्वारा जारी परविसान (समापन) आदेश से संतुष्ट नहीं है तो वह उस तारीख, जिसको पर्यवसान (समापन) आदेश की प्रति उसे परिपत की गई है, से 45 (पैंतालीस) दिन के भीतर अपील प्राधिकारी जो नियुक्ति प्राधिकारी से उच्चतर पंक्ति का होगा, को अपील कर सकेगा।

(ग) संविदा पर नियुक्त व्यक्ति एक कैलेंडर वर्ष में एक मास की सेवा पूरी करने के पश्चात एक दिन के आकस्मिक अवकाश दस दिन के चिकित्सा अवकाश और पांच दिन के विशेष अवकाश का हकदार होगा/होगी। संविदा पर नियुक्त महिला कर्मचारी एक सौ अस्सी दिन के प्रसूति अवकाश की हकदार होगी। संविदा पर नियुक्त महिला कर्मचारी पूरी सेवा के दौरान गर्भपात हो जाने सहित गर्भपात कराने की दशा में, प्राधिकृत सरकारी चिकित्सा अधिकारी द्वारा जारी चिकित्सा प्रमाण-पत्र प्रस्तुत करने पर 45 दिन से अनधिक प्रसूति अवकाश (जीवित बच्चों की संख्या पर विचार किए बिना) के लिए भी हकदार होगी। वह चिकित्सा प्रतिपूर्ति और एल0टी0सी0 आदि के लिए हकदार नहीं होगा/होगी। संविदा पर नियुक्त व्यक्ति को उपरोक्त के सिवाय अन्य किसी प्रकार का कोई अवकाश अनुज्ञात नहीं होगा:

परन्तु अनुपभुक्त आकस्मिक अवकाश, चिकित्सा अवकाश और विशेष अवकाश एक कैलेंडर वर्ष तक संचित किया जा सकता है और आगामी कैलेंडर वर्ष के लिए अग्रणीत नहीं किया जाएगा।

(घ) नियन्त्रक अधिकारी के अनुमोदन के बिना, कर्तव्य से अनधिकृत अनुपस्थिति से स्वतः ही संविदा का पर्यावसान (समापन) हो जाएगा तथापि आपवाधिक मामलों में जहां पर चिकित्सा आधार पर कर्तव्य (ड्यूटी) से अनधिकृत अनुपस्थिति के हालात संविदा पर नियुक्त व्यक्ति के नियन्त्रण से बाहर हों तो वहां उसके नियमितकरण के मामले में विचार करते समय ऐसी अवधि अपवर्जित नहीं की जाएगी, परन्तु पदधारी को इस बाबत समय पर नियन्त्रण अधिकारी को सूचित करना होगा। तथापि, संविदा पर नियुक्त व्यक्ति कर्तव्य से अनुपस्थिति की ऐसी अवधि के लिए संविदात्मक रकम का हकदार नहीं होगा।

परन्तु उसे सरकार के प्रचलित अनुदेशों के अनुसार चिकित्सा अधिकारी द्वारा जारी बीमारी/आरोग्य का प्रमाण-पत्र प्रस्तुत करना होगा।

(ङ) संविदा पर नियुक्त पदधारी जिसने तैनाती के एक स्थान पर तीन वर्ष का सेवाकाल पूर्ण कर लिया है, आवश्यकता के आधार पर, जहां कहीं प्रशासनिक आधारों पर अपेक्षित हो, स्थानान्तरण के लिए पात्र होगा।

(च) चयनित अभ्यर्थी को सरकारी/रजिस्ट्रीकृत चिकित्सा व्यवसायी से अपना आरोग्य प्रमाण-पत्र प्रस्तुत करना होगा। बारह सप्ताह से अधिक समय से गर्भवती महिला अभ्यर्थी, प्रसव होने तक, अस्थायी तौर पर अनुपयुक्त बनी रहेगी। ऐसी महिला अभ्यर्थियों का किसी प्राधिकृत चिकित्सा अधिकारी/व्यवसायी द्वारा उपयुक्तता के लिए पुनः परीक्षण किया जाएगा।

(छ) संविदा पर नियुक्त व्यक्ति का यदि अपने पदीय कर्तव्यों के सम्बन्ध में दौरे पर जाना अपेक्षित हो, तो वह उसी दर पर जैसी नियमित प्रतिस्थानी पदधारी को पद के वेतनमान के न्यूनतम पर लागू है, यात्रा भत्ते/दैनिक भत्ते का हकदार होगा/होगी।

(ज) नियमित कर्मचारियों की दशा में यथा लागू सेवा नियमों जैसे कि एफ०आर० एस०आर०, छुट्टी नियम, साधारण भविष्य निधि नियम, पेंशन नियम तथा आचरण नियम आदि के उपबन्ध संविदा पर नियुक्त व्यक्तियों को लागू नहीं होंगे। संविदा पर नियुक्त व्यक्ति (व्यक्तियों) को सामूहिक बीमा स्कीम के साथ-साथ ई. पी.एफ./जी.पी.एफ. भी लागू नहीं होगा।

**(VIII) आरक्षण.**—सेवा में नियुक्ति, हिमाचल प्रदेश सरकार द्वारा समय-समय पर अनुसूचित जातियों/अनुसूचित जन जातियों/अन्य पिछड़े वर्गों और व्यक्तियों के अन्य प्रवर्ग के लिए सेवा में आरक्षण की बाबत जारी किए गए आदेशों के अधीन होगी।

**(IX) विभागीय परीक्षा.**—लागू नहीं।

**(X) शिथिल करने की शक्ति.**—जहां राज्य सरकार की यह राय हो कि ऐसा करना आवश्यक या समीचीन है, वहां वह, कारणों को लिखित में अभिलिखित करके, हिमाचल प्रदेश लोक सेवा आयोग के परामर्श से, आदेश द्वारा, इन नियमों, के किन्हीं उपबन्ध (उपबन्धों) को किसी वर्ग या व्यक्ति (व्यक्तियों) के प्रवर्ग या पद (पदों) की बाबत, शिथिल कर सकेगी।

-----

**उपाबन्ध—“ख”**

.....(पद का नाम) और हिमाचल प्रदेश सरकार के मध्य..... (नियुक्ति प्राधिकारी का पदनाम) के समय से निष्पादित की जाने वाली संविदा/करार का प्रारूप।

यह करार श्री/श्रीमति..... पुत्र/पुत्री श्री..... निवासी....., संविदा पर नियुक्त व्यक्ति (जिसे इसमें इसके पश्चात् प्रथम पक्षकार कहा गया है) और हिमाचल प्रदेश के राज्यपाल, के मध्य..... (नियुक्ति प्राधिकारी का पदनाम) (जिसे इसमें इसके पश्चात् द्वितीय पक्षकार कहा गया है) के माध्यम से आज तारीख..... को किया गया।

द्वितीय पक्षकार ने उपरोक्त प्रथम पक्षकार को लगाया है और प्रथम पक्षकार ने (पद का नाम) के रूप में संविदा आधार पर निम्नलिखित निबन्धन और शर्तों पर सेवा करने के लिए सहमति दी है:—

1. यह कि प्रथम पक्षकार ..... (पद का नाम) के रूप में..... से प्रारम्भ होने और.....को समाप्त होने वाले दिन तक एक वर्ष की अवधि के लिए द्वितीय पक्षकार की सेवा में रहेगा।

यह विनिर्दिष्ट रूप से उल्लिखित किया गया है और दोनों पक्षकारों द्वारा करार पाया गया है कि प्रथम पक्षकार की द्वितीय पक्षकार के साथ संविदा, आखिरी कार्य दिवस अर्थात् ..... दिन को स्वयंमेव ही पर्यवसित (समाप्त) हो जाएगी तथा सूचना नोटिस आवश्यक नहीं होगा:

परन्तु संविदा अवधि में वर्षानुवर्ष आधार पर विस्तारण / नवीकरण के लिए सम्बद्ध विभागाध्यक्ष यह प्रमाणपत्र जारी करेगा कि संविदा पर नियुक्त व्यक्ति की सेवा और आचरण वर्ष के दौरान सन्तोषजनक रहा है और केवल तभी उसकी संविदा की अवधि नवीकृत/विस्तारित की जाएगी।

2. प्रथम पक्षकार की संविदात्मक रकम ₹----- प्रतिमाह होगी।

3. प्रथम पक्षकार की सेवा पूर्णतया अस्थायी आधार पर होगी। यदि संविदा पर नियुक्त व्यक्ति का कार्यपालन/आचरण ठीक नहीं पाया जाता है, तो नियुक्ति पर्यवसित (समाप्त) किए जाने के लिए

दायी होगी। यदि संविदा पर नियुक्त व्यक्ति, नियुक्ति प्राधिकारी द्वारा जारी पर्यवसान (समापन) आदेश से संतुष्ट नहीं है तो वह उस तारीख, जिसको पर्यवसान (समापन) आदेश की प्रति उसे पारित की गई है, से पैंतालिस दिन के भीतर अपील प्राधिकारी जो नियुक्ति प्राधिकारी से उच्चतर पंक्ति का होगा, को अपील कर सकेगा।

4. संविदा पर नियुक्त व्यक्ति एक कैलेण्डर वर्ष में एक मास की सेवा पूरी करने के पश्चात एक दिन के आकस्मिक अवकाश, दस दिन के चिकित्सा अवकाश और पांच दिन के विशेष अवकाश का हकदार होगा। संविदा पर नियुक्त महिला कर्मचारी एक सौ अस्सी दिन के प्रसूति अवकाश की हकदार होगी। संविदा पर नियुक्त महिला कर्मचारी पूरी सेवा के दौरान गर्भपात हो जाने सहित गर्भपात कराने की दशा में, प्राधिकृत सरकारी चिकित्सा अधिकारी द्वारा जारी चिकित्सा प्रमाण-पत्र प्रस्तुत करने पर 45 दिन से अनधिक प्रसूति अवकाश (जीवित बच्चों की संख्या पर विचार किए बिना) के लिए भी हकदार होगी। वह चिकित्सा प्रतिपूर्ति और एल0टी0सी0 आदि के लिए हकदार नहीं होगा/होगी। संविदा पर नियुक्त व्यक्ति को उपरोक्त के सिवाय अन्य किसी प्रकार का कोई अवकाश अनुज्ञात नहीं होगा:

परन्तु अनुपभुक्त आकस्मिक अवकाश, चिकित्सा अवकाश और विशेष अवकाश एक कलैण्डर वर्ष तक संचित किए जा सकेगा और आगामी कलैण्डर वर्ष के लिए अग्रनीत नहीं किया जाएगा।

5. नियन्त्रक अधिकारी के अनुमोदन के बिना, कर्तव्य से अनधिकृत अनुपस्थिति से स्वतः ही संविदा का पर्यवसान (समापन) हो जाएगा तथापि आपवाधिक मामलों में जहां पर चिकित्सा आधार पर कर्तव्य (ड्यूटी) से अनधिकृत अनुपस्थिति के हालात संविदा पर नियुक्त व्यक्ति के नियन्त्रण से बाहर हों तो वहां उसके नियमितकरण के मामले में विचार करते समय ऐसी अवधि अपवर्जित नहीं की जाएगी, परन्तु पदधारी को इस बाबत समय पर नियन्त्रण अधिकारी को सूचित करना होगा। तथापि, संविदा पर नियुक्त व्यक्ति कर्तव्य से अनुपस्थिति की ऐसी अवधि के लिए संविदात्मक रकम का हकदार नहीं होगा:

परन्तु उसे सरकार के प्रचलित अनुदेशों के अनुसार चिकित्सा अधिकारी द्वारा जारी बीमारी/आरोग्य का प्रमाण-पत्र प्रस्तुत करना होगा।

6. संविदा पर नियुक्त पदधारी जिसने तैनाती के एक स्थान पर तीन वर्ष का सेवाकाल पूर्ण कर लिया हो, आवश्यकता के आधार पर, जहां कहीं प्रशासनिक आधारों पर अपेक्षित हो, स्थानान्तरण के लिए पात्र होगा।
7. चयनित अभ्यर्थी को सरकारी/रजिस्ट्रीकृत चिकित्सा व्यवसायी से अपना आरोग्य प्रमाण-पत्र प्रस्तुत करना होगा। बारह सप्ताह से अधिक की गर्भवती महिला अभ्यर्थी, प्रसव होने तक, अस्थायी तौर पर अनुपयुक्त बनी रहेगी। ऐसी महिला अभ्यर्थियों का किसी प्राधिकृत चिकित्सा अधिकारी/व्यवसायी द्वारा उपयुक्तता के लिए पुनः परीक्षण किया जाएगा।
8. संविदा पर नियुक्त व्यक्ति का यदि अपने पदीय कर्तव्यों के सम्बन्ध में दौरे पर जाना अपेक्षित हो, तो वह उसी दर पर जैसी नियमित प्रतिस्थानी पदधारी को पद के वेतनमान के न्यूनतम पर लागू है, यात्रा भत्ते/दैनिक भत्ते का हकदार होगा/होगी।
9. संविदा पर नियुक्त व्यक्ति (व्यक्तियों) को सामूहिक बीमा स्कीम के साथ-साथ ई.पी.एफ./जी.पी.एफ. भी लागू नहीं होगा।

इसके साक्ष्यस्वरूप प्रथम पक्षकार और द्वितीय पक्षकार ने साक्षियों की उपस्थिति में इसमें सर्वप्रथम उल्लिखित तारीख को अपने-अपने हस्ताक्षर कर दिए हैं।

**साक्षियों की उपस्थिति में:**

1. ....  
.....

(नाम और पूरा पता)

(प्रथम पक्षकार के हस्ताक्षर)

2. ....  
.....

(नाम और पूरा पता)

(द्वितीय पक्षकार के हस्ताक्षर)

आदेश द्वारा,

आर०डी० नजीम,  
अतिरिक्त मुख्य सचिव (परिवहन)।

-----

*[Authoritative English text of this Department Notification No. TPT-B(1)-1/2024 dated 28.01.2025 as required under clause (3) of article 348 of the Constitution of India].*

## TRANSPORT DEPARTMENT

### NOTIFICATION

*Shimla-2, the 28th January, 2025*

**No. TPT-B(1)-1/2024.**—Whereas, the draft Himachal Pradesh Transport Appellate Tribunal (Recruitment, Promotion and other Conditions of Service of Officers and other employees of the Himachal Pradesh Transport Appellate Tribunal) Rules, 2024 were notified *vide* this department notification No. TPT-B(1)-1/2024 dated 25-11-2024 and published in the Rajpatra (e-Gazette), Himachal Pradesh on dated 26-11-2024 for inviting objection(s) or suggestion(s) from the person(s) likely to be affected thereby, as required under the provisions of sub section (1) of section 212 and section 96 (xxxiii) read with section 89(2) of the Motor Vehicles Act, 1988 (Central Act No. 59 of 1988);

And whereas, no objection(s) or Suggestion(s) have been received within the stipulated period;

Now, therefore, in exercise of the powers conferred by section 96 (xxxiii) read with section 89(2) of the Motor Vehicles Act, 1988 (Central Act No. 59 of 1988); the Governor, Himachal Pradesh is pleased to make the following rules for regulating recruitment, promotion and other conditions of service of officers and other employees of the Himachal Pradesh Transport Appellate Tribunal, Hamirpur, namely;

**PART-I**

**1. Short title and commencement.**—(i) These Rules may be called The Himachal Pradesh Transport Appellate Tribunal (Recruitment, Promotion and other Conditions of Service of Officers and other employees of the Himachal Pradesh Transport Appellate Tribunal) Rules, 2024.

(ii) They shall come into force from the date of their publication in the Rajpatra (e-Gazette) of Himachal Pradesh.

**2. Definitions.**—In these rules, unless the context otherwise requires:—

- (a) "Act" means the Motor Vehicles Act, 1988 (Act No. 59 of 1988)
- (b) "Annexure" means annexure annexed to these rules.
- (c) "Appellate Tribunal" means the Himachal Pradesh Transport Appellate Tribunal.
- (d) "Appointing Authority", means the authority empowered to make appointments to the service or post.
- (e) "Chairman" means the Chairman-*cum*-Member of the Transport Appellate Tribunal.
- (f) "Department" means Department of Transport Himachal Pradesh.
- (g) "Government" means the Government of Himachal Pradesh.
- (h) "Schedule" means schedule annexed to these rules.

**PART—II**

**3. Officers and other employees of the Himachal Pradesh transport appellate tribunal.**— The posts of officers and the other employees created by the State Government on the establishment of the Himachal Pradesh Transport Appellate Tribunal, shall consist of the Posts in Class-I, Class-II, Class-III and Class-IV Services as specified in the SCHEDULE-I.

**4. Administration and control of the Himachal Pradesh transport appellate tribunal.**—The Chairman, shall administer the office of the Tribunal and shall exercise control over the officers and other employees and shall also be responsible for the smooth and efficient working of the office.

**5. Method of recruitment.**—Recruitment to a post or class of posts shall be made as per the mode of appointment shown in SCHEDULE-II.

**6. Method of recruitment to class I, II, III and IV posts of the Himachal Pradesh transport appellate tribunal.**—The vacant posts in different cadres will be filled up by appointment/promotion/secondment basis subject to the eligibility and other criteria specified in the SCHEDULE-II.



**7. Appointing authority/Recruiting authority.**—(i) The Registrar General, H.P. High Court shall be the appointing authority of the Chairman-*cum*-Member, Himachal Pradesh Transport Appellate Tribunal.

- (ii) Chairman-*cum*-Member, Himachal Pradesh Transport Appellate Tribunal shall be the Appointing Authority in respect of appointment on compassionate Grounds as well as on secondment basis.
- (iii) Selection for appointment to the post in the case of direct recruitment shall be made on the basis of interview/personality test or if the Himachal Pradesh Public Service Commission or other recruiting agency/authority as the case may be, so consider necessary or expedient on the basis of interview/ personality test preceded by a screening test (objective type)/written test or practical test or physical test, the standard/syllabus, etc.

### PART-III

**8. Pay and allowances.**—The persons borne on the establishment of the Himachal Pradesh, Transport Appellate Tribunal shall draw such pay and allowances as are specified in the SCHEDULE-I.

**9. Eligibility.**—A person shall not be eligible for appointment to any post, unless he possesses the qualifications, and also fulfils the requirements of such appointment prescribed in the SCHEDULE-II:

Provided that in any particular case, where an officer or other employee, if based upon his/her seniority comes within the zone of consideration for promotion/selection to a higher post, but does not possess the requisite educational or academic or other qualifications prescribed for such post, he/she may be considered for such promotion after relaxation of the eligibility criteria with the approval of the State Government with respect to such qualification, if in the opinion of the Chairman, he/she possesses outstanding merit and ability and, looking to the nature of the duties of the higher post, is fully capable of performing such duties. For forming such an opinion, the Chairman may in a given situation, refer the case for assessment of the merit and the capability to perform the duties of higher post by such Officer/Employee to a Committee, to be constituted by him.

**10. Stop-gap appointment.**—Where it is necessary to fill a vacancy in any post and undue delay is expected in appointing a duly qualified and experienced person, the Chairman, may appoint any officer or employee of the Himachal Pradesh Transport Appellate Tribunal on adhoc basis as a stop-gap arrangement in accordance with these rules to avoid administrative inconvenience :

Provided that a person so appointed shall be replaced as soon as possible by an officer or employee, as the case may be, entitled to be promoted or by a candidate selected by direct recruitment under these rules.

**11. Seniority.**—The seniority of officers and other employees of the Himachal Pradesh Transport Appellate Tribunal shall be determined in accordance with the general principles of seniority issued by the Personnel Department (Appointment-II) from time to time.

**12. Other conditions of service.**—The conditions of service of the officers and other employees of the Himachal Pradesh Transport Appellate Tribunal in the matter of Pay, Allowances,

Leave, Provident Fund, Age of superannuation, Pension and retiral benefits, medical facilities and other conditions of service for which no express provision has been made in these rules, shall be regulated by the rules, regulations and orders as are applicable to the officers and other employees belonging to Class-I, II, III or IV, as the case may be, of the corresponding posts or scales of pay stationed at those places.

**13. Desirable qualification for direct recruitment.**—Knowledge of customs, manners and dialects of Himachal Pradesh and suitability for appointment in the peculiar conditions prevailing in the State shall be desirable qualifications.

**14. Age for direct recruitment.**—*Age.*—Between 18 to 45 years :

Provided that the upper age limit for direct recruits will not be applicable to the candidates already in service of the Government :

Provided further that upper age limit is relaxable for Scheduled Castes/Scheduled Tribe, Other Backward Classes candidates and other categories of persons to the extent permissible under the general or special orders of the State Government.

*Note.*—Age limit for direct recruits will be reckoned as the 1<sup>st</sup> day of the year in which the posts are advertised by inviting applications or notified to the employment exchanges, as the case may be.

**15. Essential requirement for direct recruitment.**—A candidate for appointment to any service or post must be a Citizen of India.

**16. Reservations.**—Appointment to a post shall be subject to orders regarding reservation in the service for Schedule Castes/Scheduled Tribes/Other Backward Classes/Other categories of persons issued by the State Government from time to time.

#### PART-IV

**17. Posting and transfers.**—Notwithstanding the initial appointment of any person on any particular post or in any particular class or category, the Chairman may in the interest of administration, transfer any such person to any other post, or in any other class or category, but such transfer or posting shall not affect his/her seniority as originally fixed or determined.

**18. Application of Central Civil Services (Classification, Control and Appeal) Rules, 1965.**—In disciplinary matters, the provisions of the Central Civil Services (Classification, Control and Appeal) Rules, 1965, shall apply and the Disciplinary and Appellate Authorities shall be as specified in SCHEDULE-III:

Provided that no appeal shall lie from any order passed by the Chairman under these rules.

#### PART-V

**19. Probation.**—(A) Persons appointed on the establishment of the Himachal Pradesh Transport Appellate Tribunal either by direct recruitment or by promotion shall be on probation for a period of two years from the date of their initial appointment as under:

(i) **Direct Recruitment.**—(a) Two years subject to such further extension for a period not exceeding one year as may be ordered by the Competent Authority in special circumstance and for reasons to be recorded in writing.

(b) No probation in the case of appointment on contract basis, tenure basis, re-employment after superannuation and absorption.

(ii) **Promotion.**— Two years in the case of promotion from one Class to another e.g. from Class-II to Class-I.

In special circumstances, the Chairman may extend the period of probation with reasons to be recorded in writing.

(B) It shall be permissible with respect to any individual officer/other employees or group of such officers/other employees to provide for passing of any special examination(s) as condition precedent for completion of the probation period.

**20. Confirmation.**—A probationer shall be confirmed substantively at the end of his/her probation period (or extended probation period) if his/her act and conduct during the period of probation has been found to be satisfactory in accordance with the simplified procedure laid down by GOI, DoPT *vide* its O.M dated 28-03-1988 adopted by the State Government in the Department of Personnel *vide* O.M dated 14-06-1994.

**21. Conduct.**—(i) Every Officer and employee of the Himachal Pradesh Transport Appellate Tribunal shall maintain absolute integrity and devotion to duty at all times.

(ii) No officer and employee of the Himachal Pradesh Transport Appellate Tribunal shall act in a manner prejudicial to discipline and good order in the Himachal Pradesh Transport Appellate Tribunal.

(iii) The rules and orders for the time being in force and applicable to the Government Servants in the Government of Himachal Pradesh in regard to conduct shall apply *mutatis mutandis* to the officers and other employees of the Himachal Pradesh Transport Appellate Tribunal.

**22. Appointment on compassionate grounds.**—The Chairman, may in a suitable case appoint on compassionate grounds any person having requisite qualifications against a Class-III or Class-IV post to be filled by direct recruitment except that of an Assistant or above, but subject to availability of posts with the prior approval of the Finance Department through Administrative Department.

**23. Delegation.**—The Chairman may delegate the powers vested in him under these Rules to an appropriate officer of the Himachal Pradesh Transport Appellate Tribunal.

**24. Power to relax.**—Where the State Government is of the opinion that it is necessary or expedient to do so, it may, by order for reasons to be recorded in writing and in consultation with the Chairman, Himachal Pradesh Transport Appellate Tribunal, relax any of the provisions of these rules with respect to any class or category of persons or posts.

**25. Interpretation.**—If any dispute or question arises relating to the applicability or interpretation of these rules, the decision of the State Government shall be final.

**26. Removal of difficulties.**—If any difficulty arises in giving effect to any of the provisions of these rules, the Government may by an order in writing do, what appears to be necessary for the purpose of removing the difficulty or amend these Rules.

**27. Selection for appointment to the post by contract appointment.**—Notwithstanding anything contained in these Rules, contract appointments to the post(s) will be made subject to the terms and conditions given in the Annexure "A" & "B" appended to these rules.

**28. Residuary matter.**—With regard to the matters not specifically covered by or under these rules, including the matters governing service conditions of the officers/and other employees, their conduct and discipline, the same shall be governed by law, rules and regulations or norms applicable to the State Government employees in general in so far as those are not inconsistent with or repugnant to these Rules.

### SCHEDULE-I

#### Statement showing details of various posts in the Himachal Pradesh Transport Appellate Tribunal

Sl. No.	Name of the Post	Number of Sanctioned Posts	Classification	Pay Scale
1.	Chairman-cum-Member, STAT	1	Class-1 (Gazetted)	As in the parent cadre
2.	Superintendent Grade-II	1	Class-II (Non-Gazetted)	Level-12 (Pay Matrix Rs. 43000-136000 Revised Pay Rules, 2022)
3.	Law Officer	1	Class-1 (Gazetted)	As in the parent cadre
4.	Senior Assistant	1	Class-III (Non-Gazetted)	Level-11 (Pay Matrix Rs. 38500-122700)
5.	Judgement Writer	1	Class-III (Non-Gazetted)	Level-06 (Pay Matrix Rs. 25600-81200) of HPCS (Revised Pay) Rules, 2022
6.	Steno Typist	1	Class-III (Non-Gazetted)	Level-05 (Revised Pay Scale/Matrix Rs. 21300-67800)
7.	JOA (IT)	2	Class-III (Non-Gazetted)	Level-04 of the Pay Matrix (Rs. 20600-65500) as per H.P. Civil Services (Revised Pay) Rules, 2022.
8.	Peon	2	Class-IV (Non-Gazetted)	Level-01 (Pay Matrix Rs. 18000-56900) of HPCS (Revised Pay) Rules, 2022.
9.	Driver	Vehicle to be outsourced.		
10.	Sweeper	Sweeping services to be outsourced .		

**SCHEDULE-II**

Sl. No.	Name of Post	No. of Posts	Mode of appointment	Qualification	Experience/ Length of Service in feeder cadre
1.	Chairman-cum-Member, Transport Appellate Tribunal	1	By Transfer	Not Below the rank of a District Judge or who is qualified to be a Judge of the High Court	—
2.	Law Officer	1	The post of Law Officer be filled as per instructions of Department of Personnel letter No. Per (AP)-C-A(3)-4/2018, dated 25-6-2021 as this category has been declared as Dying Cadre.		
3.	Steno Typist	1	By direct recruitment or by recruitment on contract basis from amongst candidates possessing minimum speed of 100 (hundred) words per minute in English shorthand and typing speed of 30 (thirty) words per minute in English on Computer.	Graduation	—
4.	Judgement Writer	1	By promotion from amongst Stenot typist failing which; by direct recruitment or by recruitment on contract basis from amongst candidates possessing minimum speed of 100 (hundred) words per minute in English shorthand and typing speed of 30 (thirty) words per minute in English on Computer.	Graduation	7 years as a steno typist in case of promotion.
5.	Superintendent Grade-II	1	On secondment basis	—	—
6.	Senior Assistant	1	On secondment basis	—	—
7.	JOA (IT)	2	On secondment basis	—	—
8.	Peon	2	On secondment basis	—	—
9.	Driver	Vehicle to be outsourced.			
10.	Sweeper	Sweeping services to be outsourced.			

**SCHEDULE-III**

Description of post	Competent authority to impose penalties with reference to items No. (I) to (IV) of rule 11 of CCS (CC&A) Rules, 1965.	Appellate authority in respect of penalties specified in Column No. 2.	Competent authority to impose penalties with Reference to items No. (V) to (IX) of rule 11 of the CCS (CC&A) Rules, 1965.	Appellate authority in respect of penalties specified in Column No. 4.
1	2	3	4	5
Class-I , II, III, IV	Chairman	—	Chairman	—

**Annexure-“A”****Selection for appointment to the post by contract appointment**

Notwithstanding anything contained in these rules, contract appointment to the post will be made subject to the terms and conditions given below:—

**(I) CONCEPT.**— (a) Under this policy the \_\_\_\_\_ (Name of the post) in \_\_\_\_\_ Himachal Pradesh Transport Appellate Tribunal H.P. will be engaged on contract basis initially for one year, which may be extendable on year to year basis:

Provided that for extension/renewal of contract period on year to year basis the concerned HOD shall issue a certificate that the service and conduct of the contract appointee is satisfactory during the year and only then his period of contract is to be renewed /extended.

**(b) POST FALLS WITHIN THE PURVIEW OF HPPSC.**—The \_\_\_\_\_ (Designation of the appointing authority) after obtaining the approval of the Government to fill up the vacant posts on contract basis will place the requisition with the concerned recruiting agency *i.e.* Himachal Pradesh Public Service Commission.

**(c) POST FALLS OUT OF THE PURVIEW OF HPPSC.**—The (Designation of the appointing authority) after obtaining the approval of the Government to fill up the vacant posts on contract basis will advertise the details of the vacant posts in atleast two leading newspapers and invite applications from candidates having the prescribed qualifications and fulfilling the other eligibility conditions as prescribed in these rules.

**(d)** The selection will be made in accordance with the eligibility conditions prescribed in these rules;

**(II) CONTRACTUAL EMOLUMENTS.**—The \_\_\_\_\_ (Name of the post) appointed on contract basis will be paid consolidated fixed contractual amount @ Rs. \_\_\_\_\_/-P.M. (60% of the first cell of specific level).

**(III) APPOINTING/DISCIPLINARY AUTHORITY.**—The Chairman-cum-Member, Himachal Pradesh Transport Appellate Tribunal will be the appointing & disciplinary authority.

**(IV) SELECTION PROCESS.**— (a) *FOR POST(S) FALLING WITHIN THE PURVIEW OF HPPSC.*— Selection for appointment to the post in the case of Contract Appointment will be made on the basis of interview/personality test or if considered necessary or expedient on the basis of interview/personality test preceded by a screening test (objective type)/ written test or practical test or physical test, the standard/ syllabus etc. of which will be determined by the concerned recruiting agency i.e. Himachal Pradesh Public Service Commission.

(b) *FOR POST(S) FALLING OUT OF THE PURVIEW OF HPPSC.*—Selection for appointment to the post in the case of contract appointment will be made on the basis of interview/personality test or if considered necessary or expedient on the basis of interview/personality test preceded by a screening test (objective type)/ written test or practical test or physical test, the standard/syllabus etc. of which will be determined by the concerned recruiting authority.

**(V) COMMITTEE FOR SELECTION OF CONTRACTUAL APPOINTMENTS.**— (a) *FOR POST(S) FALLING WITHIN THE PURVIEW OF HPPSC.*—As may be constituted by the concerned recruiting agency i.e. Himachal Pradesh Public Service Commission/Himachal Pradesh Staff Selection Commission, Hamirpur, from time to time.

(b) *FOR POST(S) FALLING OUT SIDE THE PURVIEW OF HPPSC.*—As may be constituted by the concerned recruiting authority from time to time.

**(VI) AGREEMENT.**—After selection of a candidate, he/she shall sign an agreement as per Annexure-"B" appended to these rules.

**(VII) TERMS AND CONDITIONS.**—(a) The contractual appointee will be paid consolidated fixed contractual amount @ Rs. \_\_\_\_\_/P.M. (60% of the first cell of specific level).

(b) The service of the Contract Appointee will be purely on temporary basis. The appointment is liable to be terminated in case the performance /conduct of the contract appointee is not found satisfactory. In case the contract appointee is not satisfied with termination orders issued by the Appointing Authority, he may prefer an appeal before the Appellate Authority, who shall be higher in rank to the appointing authority, within a period of 45 days, from the date on which a copy of termination orders is delivered to him/her.

(c) The contract appointee will be entitled for one day's casual leave after putting one month service, 10 days medical leave and 5 days special leave in a calendar year. Female Contract appointee will also be entitled for 180 days maternity leave. A female contract appointee shall also be entitled for maternity leave not exceeding 45 days (irrespective of the number of surviving children) during the entire service, in case of miscarriage including abortion, on production of medical certificate issued by the authorized Government Medical Officer. He/she shall not be entitled for medical re-imburement and LTC etc. No leave of any other kind except above is admissible to the contract appointee:



Provided that the un-availed casual leave, medical leave and special leave can be accumulated upto the calendar year and will not be carried forward for the next calendar year.

(d) Unauthorized absence from the duty without the approval of the Controlling Officer shall automatically lead to the termination of the contract. However, in exceptional cases where the circumstances for unauthorized absence from duty were beyond his/her control on medical grounds, such period shall not be excluded while considering his/her case for regularization but the incumbent shall have to intimate the controlling authority in this regard well in time. However, the contract appointee shall not be entitled for contractual amount for this period of absence from duty:

Provided that he/she shall submit the certificate of illness/fitness issued by the Medical Officer, as per prevailing instructions of the Government.

(e) An official appointed on contract basis who has completed three years tenure at one place of posting will be eligible for transfer on need based basis wherever required on administrative grounds.

(f) Selected candidate will have to submit a certificate of his/her fitness from a Government /Registered Medical Practitioner. Women candidate pregnant beyond 12 weeks will stand temporarily unfit till the confinement is over. The women candidate shall be re-examined for fitness from an authorized Medical Officer/Practitioner.

(g) Contract appointee will be entitled to TA/DA if required to go on tour in connection with his/her official duties at the same rate as applicable to regular counter part official at the minimum of pay scale.

(h) Provisions of service rules like FR SR, Leave Rules, GPF Rules, Pension Rules & Conduct rules etc. as are applicable in case of regular employees will not be applicable in case of contract appointees. The Employees Group Insurance Scheme as well as EPF/GPF will also not be applicable to contract appointee(s).

**(VIII) Reservation.**—The appointment to the service shall be subject to orders regarding reservation in the service for Scheduled Castes/Scheduled Tribes/Other Backward Classes/other categories of persons issued by the Himachal Pradesh Government from time to time.

**(IX) Departmental Examination.**—Not applicable.

**(X) Power to relax.**—Where the State Govt. is of the opinion that it is necessary or expedient to do so, it may, by order for reasons to be recorded in writing and in consultation with the Himachal Pradesh Public Service Commission relax any of the Provision(s) of these rules with respect to any class or category of person(s) or post(s).

Annexure-“B”

**Form of contract/agreement to be executed between the.....(Name of the post) and the Government of Himachal Pradesh through.....(Designation of the Appointing Authority).**

This agreement is made on this .....day of..... in the year.....  
Between Sh./Smt. ....s/o/d/o Shri.....r/o.....



Contract appointee (hereinafter called the FIRST PARTY), AND The Governor, Himachal Pradesh through (Designation of the Appointing Authority) Himachal Pradesh (here-in-after referred to as the SECOND PARTY).

Whereas, the SECOND PARTY has engaged the aforesaid FIRST PARTY and the FIRST PARTY has agreed to serve as a (Name of the post) on contract basis on the following terms & conditions:—

1. That the FIRST PARTY shall remain in the service of the SECOND PARTY as a (Name of the post) for a period of one year commencing on day of.....and ending on the day of..... It is specifically mentioned and agreed upon by both the parties that the contract of the FIRST PARTY with SECOND PARTY shall ipso-facto stand terminated on the last working day *i.e.* on and information notice shall not be necessary:

Provided that for further extension/renewal of contract period the HOD shall issue a certificate that the service and conduct of the contract appointee was satisfactory during the year and only then the period of contract is to be renewed/extended.

2. The contractual amount of the FIRST PARTY will be Rs..... /- per month.
3. The service of FIRST PARTY will be purely on temporary basis. The appointment is liable to be terminated in case the performance/conduct of the contract appointee is not found satisfactory. In case the contract appointee is not satisfied with termination orders issued by the Appointing Authority, he may prefer an appeal before the Appellate Authority, who shall be higher in rank to the appointing authority, within a period of 45 days, from the date on which a copy of termination orders is delivered to him/her.
4. The contract appointee.....(Name of the post) will be entitled for one day's casual leave after putting one month service, 10 days medical leave and 5 days special leave in a calendar year. A female, contract appointee will also be entitled for 180 days maternity leave, A female contract appointee shall also be entitled for maternity leave not exceeding 45 days (irrespective of the number of surviving children) during the entire service, in case of miscarriage including abortion, on production of medical certificate issued by the authorized Government Medical Officer. He/she shall not be entitled for medical re-imburement and LTC etc. No leave of any other kind except above is admissible to the contract appointee:

Provided that the un-availed casual leave, medical leave and special leave can be accumulated upto the calendar year and will not be carried forward for the next calendar year.

5. Unauthorized absence from the duty without the approval of the Controlling Officer shall automatically lead to the termination of the contract. However, in exceptional cases where the circumstances for un-authorized absence from duty were beyond his/her control on medical grounds, such period shall not be excluded while considering his/her case for regularization but the incumbent shall have to intimate the controlling authority in this regard well in time. However, the contract appointee shall not be entitled for contractual amount for this period of absence from duty:

Provided that he/she shall submit the certificate of illness/fitness issued by the Medical Officer, as per prevailing instructions of the Government.

6. An official appointed on contract basis who has completed three years tenure at one place of posting will be eligible for transfer on need based basis wherever required on administrative grounds.
7. Selected candidate will have to submit a certificate of his/her fitness from a Government/Registered Medical Practitioner. In case of women candidates pregnant beyond twelve weeks will render her temporarily unfit till the confinement is over. The women candidate should be re-examined for fitness from an authorized Medical Officer/Practitioner.
8. Contract appointee shall be entitled to TA/DA if required to go on tour in connection with his/her official duties at the same rate as applicable to regular counter-part official at the minimum of pay scale.
9. The Employees Group Insurance Scheme as well as EPF/GPF will not be applicable to contractual appointee(s).

IN WITNESS the FIRST PARTY AND SECOND PARTY have herein to set their hands the day, month and year first, above written.

IN THE PRESENCE OF WITNESS:

1. ....

.....

(Name and Full Address)

*(Signature of the FIRST PARTY)*

2. ....

.....

(Name and Full Address)

*(Signature of the SECOND PARTY)*

By order,

Sd/-

(R.D. NAZEEM),

*Additional Chief Secretary (Transport).*

## TRANSPORT DEPARTMENT

### NOTIFICATION

*Shimla-171002, the 1st February, 2025*

**No. TPT-C(9)-4/2017-Loose.**— The Governor, Himachal Pradesh in exercise of the powers conferred by sub-section (6) of Section-41 of the Motor Vehicles Act, 1988 (No.59 of

1988) and all other powers enabling him in this behalf is pleased to allot/release registration mark **HP-38 J alongwith Serial No. 0001 to 9999** to the Registering & Licensing Authority Nurpur, District Kangra, Himachal Pradesh for registration of motor vehicles with effect from the publication of this notification in the H.P. Rajpatra (e-Gazette) in the public interest.

Sd/-  
(R.D. NAZEEM)  
*Additional Chief Secretary (Transport).*

---

**HIMACHAL PRADESH VIDHAN SABHA SECRETARIAT**

**NOTIFICATION**

*Shimla- 4, the 1st February, 2025*

**No.VS/Estt./6-62/81-III.**—The Hon'ble Speaker, H.P. Vidhan Sabha on the recommendations of the Departmental Promotion Committee, is pleased to order the promotion of Smt. Neelam Verma, Sr. Private Secretary to the post of Special Private Secretary in Pay Matrix Level-23 - ₹83600-203100 on regular basis with immediate effect.

2. She will be entitled to exercise option for fixation of pay under provisions of the FR 22 within a period of one month from the date of issue of this Notification.

3. She will join on promotion within 15 days from the date of issue of this Notification failing which the promotion orders shall deemed to be withdrawn automatically. No specific orders with reference to withdrawal of promotion will be issued separately.

Sd/-  
*Secretary,*  
*H.P. Vidhan Sabha.*

---

**HIMACHAL PRADESH VIDHAN SABHA SECRETARIAT**

**NOTIFICATION**

*Shimla- 4, the 1st February, 2025*

**No. VS/Estt./6-62/81-III.**—The Hon'ble Speaker, H.P. Vidhan Sabha on the recommendations of the Departmental Promotion Committee, is pleased to order the promotion of Smt. Kamla Devi, Private Secretary to the post of Senior Private Secretary in Pay Matrix Level-21 - ₹67400-201200 on regular basis with immediate effect.

2. She will be entitled to exercise option for fixation of pay under provisions of the FR 22 within a period of one month from the date of issue of this Notification.

3. She will join on promotion within 15 days from the date of issue of this Notification failing which the promotion orders shall be deemed to be withdrawn automatically. No specific orders with reference to withdrawal of promotion will be issued separately.

Sd/-

Secretary,

H.P. Vidhan Sabha.

**ENVIRONMENT, SCI. TECH. & CLIMATE CHANGE DEPARTMENT**

**CORRIGENDUM**

*Shimla-2 the 31st January, 2025*

**No. STE-F(4)-1/2019-L.**— The issue date “21 January, 2024” mentioned inadvertently in this Department’s Notification No. STE-F(4)-1/2019-L published in the Himachal Pradesh e-Gazette on 27th January, 2025, should be read as “21st January, 2025.”

By order,

**PRABODH SAXENA,**  
Chief Secretary.

ब अदालत श्री अर्जुन सिंह परमार, कार्यकारी दण्डाधिकारी, नेरुवा, जिला शिमला,  
हिमाचल प्रदेश

मिसल नं० :  
28/24

तारीख मरजुआ :  
16-06-2024

तारीख पेशी :  
06-01-2025

श्री मुकेश चन्द पुत्र रेलू राम, ग्राम निवासी गोरली, डा० मडावग, तहसील चौपाल, जिला शिमला,  
हिमाचल प्रदेश।

बनाम

आम जनता

प्रत्यार्थी।

विषय.—प्रार्थना-पत्र दुरुस्ती बारे।

यह प्रार्थना-पत्र प्रार्थी ने अपने नाम की दुरुस्ती हेतु स्वयं न्यायालय में पेश किया है। प्रार्थी ने अपने प्रार्थना-पत्र के साथ नकल परिवार रजिस्टर के ग्राम पंचायत मकडोग व आधार कार्ड नकल जमाबन्दी पटवार वृत्त रूसलाह संलग्न करते हुए निवेदन किया है कि प्रार्थी का नाम ग्राम पंचायत मकडोग में मुकेश चन्द पुत्र रेलू राम दर्ज है, जोकि सही है। परन्तु पटवार वृत्त रूसलाह के जमाबन्दी रिकार्ड में प्रार्थी का नाम मगत राम पुत्र रेलू राम दर्ज है, जोकि गलत है। इसलिए प्रार्थी ने अपने नाम की दुरुस्ती नकल जमाबन्दी पटवार वृत्त रूसलाह के रिकार्ड में मगत राम के बजाए मुकेश चन्द उर्फ मगत राम दर्ज करने बारा निवेदन किया है।

अतः आम जनता को इस मुश्त्री मुनादी तथा प्रकाशन राजपत्र द्वारा सूचित किया जाता है कि यदि किसी को भी प्रार्थी का नाम पटवार वृत्त रूसलाह के जमाबन्दी रिकार्ड में मुकेश चन्द उर्फ मगत राम पुत्र रेलू राम दर्ज करने बारा कोई उजर/एतराज हो तो वह अपना एतराज इस अदालत में दिनांक 06-02-2025 को प्रातः 11.00 बजे पेश कर सकते हैं। किसी से कोई उजर व एतराज न आने की सूरत में प्रार्थी के सही नाम दर्ज करने बारा आदेश प्रदान कर दिए जायेंगे।

आज दिनांक 06-02-2025 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी किया गया।

मोहर।

हस्ताक्षरित/—  
(अर्जुन सिंह परमार),  
कार्यकारी दण्डाधिकारी,  
नेरूवा, जिला शिमला (हि0प्र0)।

ब अदालत श्री अर्जुन सिंह परमार, कार्यकारी दण्डाधिकारी, नेरूवा, जिला शिमला,  
हिमाचल प्रदेश

मिसल नं० :  
26/24

तारीख मरजुआ :  
04-12-2024

तारीख पेशी :  
06-01-2025

श्री अतुल पुत्र राम लाल, ग्राम निवासी नेरूवा, डा0 व तहसील नेरूवा, जिला शिमला, हिमाचल प्रदेश।  
प्रार्थी।

बनाम

आम जनता

प्रत्यार्थी।

विषय.—प्रार्थना—पत्र दुरुस्ती बारे।

यह प्रार्थना—पत्र प्रार्थी ने अपने नाम की दुरुस्ती हेतु स्वयं न्यायालय में पेश किया है। प्रार्थी ने अपने प्रार्थना—पत्र के साथ नकल परिवार रजिस्टर के ग्राम पंचायत रूसलाह शाक, आधार कार्ड व दसवीं प्रमाण—पत्र की प्रतिलिपी संलग्न करते हुए निवेदन किया है कि प्रार्थी का नाम ग्राम पंचायत नेरूवा में अतुल पुत्र राम लाल दर्ज है, जोकि सही है। परन्तु पटवार वृत्त नेरूवा के जमाबन्दी रिकार्ड में प्रार्थी का नाम विनोद पुत्र राम लाल दर्ज है, जोकि गलत है। इसलिए प्रार्थी ने अपने नाम की दुरुस्ती नकल जमाबन्दी पटवार वृत्त नेरूवा के रिकार्ड में विनोद के बजाए अतुल उर्फ विनोद दर्ज करने बारा निवेदन किया है।

अतः आम जनता को इस मुश्त्री मुनादी तथा प्रकाशन राजपत्र द्वारा सूचित किया जाता है कि यदि किसी को भी प्रार्थी का नाम पटवार वृत्त नेरूवा के जमाबन्दी रिकार्ड में अतुल उर्फ विनोद पुत्र राम लाल दर्ज करने बारा कोई उजर/एतराज हो तो वह अपना एतराज इस अदालत में दिनांक 06-02-2025 को प्रातः 11.00 बजे पेश कर सकते हैं। किसी से कोई उजर व एतराज न आने की सूरत में प्रार्थी के सही नाम दर्ज करने बारा आदेश प्रदान कर दिए जायेंगे।

आज दिनांक 06-01-2025 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी किया गया।

मोहर।

हस्ताक्षरित/—  
(अर्जुन सिंह परमार),  
कार्यकारी दण्डाधिकारी,  
नेरूवा, जिला शिमला (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, रामपुर बुशहर,  
जिला शिमला, हिमाचल प्रदेश

मुकद्दमा नं० : 38/2024

तारीख दायर : 13-12-2024

श्री राकेश कुमार पुत्र राजेन्द्र कुमार, निवासी गांव मैन बाजार, तहसील रामपुर बुशहर, जिला शिमला  
(हि० प्र०) वादी/प्रथम पक्ष

बनाम

आम जनता

प्रतिवादीगण।

दरखास्त दुरुस्ती हि० प्र० भू० रा० अ० 37, 38 मकफूद उलखबरी इंतकाल दर्ज करने बाबत अराजी  
खाता खतौनी नं० 46/58 ता 59 वाका चक कस्बा बाजार द्वितीय, तहसील रामपुर बुशहर, जिला  
शिमला, हि० प्र०।

नोटिस बनाम आम जनता।

प्रार्थी श्री राकेश कुमार पुत्र राजेन्द्र कुमार, निवासी गांव मैन बाजार, तहसील रामपुर बुशहर, जिला  
शिमला (हि० प्र०) अराजी खाता खतौनी नं० 46/58 ता 59 वाका चक कस्बा बाजार द्वितीय में मकफूद  
उलखबरी के इंतकाल दर्ज करने बारे दरखास्त इस अदालत में विचाराधीन है, जिसमें प्रार्थी ने उल्लेख किया  
है कि उनका भाई रविन्द्र पुत्र स्व० राजेन्द्र कुमार, निवासी मैन बाजार दिनांक 18-07-1999 को रामपुर से  
लापता हुआ। प्रार्थी का भाई अविवाहित था व उन्हें लापता हुए लगभग 25 साल हो गए हैं। प्रार्थी वाका महाल  
कस्बा बाजार रामपुर द्वितीय के समस्त खातों का उल खबरी का इंतकाल रविन्द्र के उत्तराधिकारी के नाम दर्ज  
करवाना चाहता है। आम जनता को इस सूचना द्वारा सूचित किया जाता है कि दिनांक 04-03-2025 को  
प्रातः 10.00 बजे असालतन या वकालतन पैरवी मुकद्दमा हेतु हाजिर अदालत आए। हाजिर न आने की सूरत में  
यह समझा जाएगा कि इस खाता की तकसीम बारा किसी को किसी भी प्रकार का एतराज नहीं है तथा  
एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 07-01-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता प्रथम श्रेणी,  
रामपुर बुशहर, जिला शिमला (हि० प्र०)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, रामपुर बुशहर,  
जिला शिमला, हिमाचल प्रदेश

मुकद्दमा नं० : 02/2024

तारीख दायर : 08-01-2025

श्री हरि सिंह पुत्र श्री सोहन लाल, निवासी रामा, डा० मशनू, तहसील रामपुर बुशहर, जिला शिमला  
(हि० प्र०)। वादी/प्रथम पक्ष

बनाम

1. हीरा सिंह पुत्र सोहन लाल, निवासी रामा, डा० मशनू, तहसील रामपुर बुशहर, जिला शिमला  
(हि० प्र०), 2. श्रीमती लीला देवी पुत्री सोहन लाल, निवासी थाला, तहसील रामपुर बुशहर, जिला शिमला,  
3. श्रीमती सोनू देवी पुत्री सोहन लाल, निवासी गोपालपुर, तहसील रामपुर बुशहर, जिला शिमला (हि० प्र०),

4. श्रीमती रूकमणि विधवा सोहन लाल, तहसील रामपुर बुशहैर, जिला शिमला (हि0 प्र0), 5. श्री सोहन सिंह पुत्र बृज लाल, निवासी दारन, तहसील रामपुर बुशहैर, जिला शिमला (हि0 प्र0), 6. श्री हरदयाल सिंह पुत्र बृज लाल, निवासी दारन, तहसील रामपुर बुशहैर, जिला शिमला (हि0 प्र0), 7. श्रीमती अतर दासी पुत्री श्री फिना दास, निवासी दारन, तहसील रामपुर बुशहैर, जिला शिमला (हि0 प्र0), 8. श्री श्याम लाल पुत्र फिना दास, निवासी दोफदा, तहसील रामपुर बुशहैर, जिला शिमला (हि0 प्र0), 9. श्री देवी दास पुत्र फिना दास, निवासी रामा, तहसील रामपुर बुशहैर, जिला शिमला (हि0 प्र0), 10. श्रीमती दासी पुत्री श्री फिना दास, निवासी शालू, तहसील ननखरी, जिला शिमला, हि0 प्र0, 11. श्री हरिश कुमार पुत्र श्री कोकू राम, निवासी रामा, तहसील रामपुर बुशहैर, जिला शिमला (हि0 प्र0), 12. श्री गुदरू राम उर्फ गुडू, निवासी रामा, तहसील रामपुर बुशहैर, जिला शिमला (हि0 प्र0), 13. श्रीमती सुषमा देवी पुत्री श्री कोकू राम, निवासी रूनपू, तहसील सराहन, जिला शिमला, 14. श्री सुरेश कुमार पुत्र श्री सन्त लाल, निवासी कुशवा, तहसील निरमण्ड, जिला कुल्लू, हि0 प्र0, 15. श्री रन्जीत सिंह पुत्र सन्त लाल, निवासी रामा, तहसील रामपुर बुशहैर, जिला शिमला (हि0 प्र0), 16. श्री अनिल कुमार पुत्र श्री सन्त लाल, निवासी रामा, तहसील रामपुर बुशहैर, जिला शिमला (हि0 प्र0), 17. श्रीमती पुष्पा देवी पुत्री सन्त लाल, निवासी रामा, तहसील रामपुर बुशहैर, जिला शिमला (हि0 प्र0), 18. श्रीमती सीमा देवी पुत्री संत लाल, निवासी सेरी मझाली, तहसील रामपुर बुशहैर, जिला शिमला (हि0 प्र0), 19. कुमारी गीता देवी पुत्र संत लाल, निवासी रामा, तहसील रामपुर बुशहैर, जिला शिमला (हि0 प्र0), 20. श्रीमती अतर दासी विधवा, निवासी रामा, तहसील रामपुर बुशहैर, जिला शिमला (हि0 प्र0), 21. श्री धर्म दास पुत्र श्रीमती बेगमू, निवासी उच्ची, तहसील रामपुर बुशहैर, जिला शिमला (हि0 प्र0), 22. श्री भीम सेन पुत्र बेगमू, निवासी उच्ची, तहसील रामपुर बुशहैर, जिला शिमला (हि0 प्र0), 23. श्रीमती ज्ञानी देवी पुत्री बेगमू, निवासी पटीना, उप-तहसील तकलेच, जिला शिमला, 24. श्रीमती रासू देवी पुत्री श्रीमती बेगमू, निवासी डूगी रियोनी, तहसील रामपुर बुशहैर, जिला शिमला (हि0 प्र0), 25. श्री दितू राम पुत्र अमर दासी, निवासी उच्ची, तहसील रामपुर बुशहैर, जिला शिमला (हि0 प्र0), 26. श्री केहर सिंह पुत्र श्री अमर दासी, निवासी दारन, तहसील रामपुर बुशहैर, जिला शिमला (हि0 प्र0), 27. श्रीमती बीरमा देवी पुत्री अमर दासी, निवासी दशमलाल, तहसील रामपुर बुशहैर, जिला शिमला (हि0 प्र0), 28. श्रीमती बीमला देवी पुत्री माइन, निवासी रूनपू, उप-तहसील सराहन, जिला शिमला, हि0 प्र0, 29. श्रीमती कृष्णा देवी पुत्री माइन, निवासी पटीना, उप-तहसील सराहन, जिला शिमला, हि0 प्र0, 30. श्रीमती कमला देवी पुत्री माइन, निवासी बाजवा, तहसील रामपुर बुशहैर, जिला शिमला (हि0 प्र0), 31. श्रीमती मंगला देवी पुत्री माइन, निवासी बाजवा, तहसील रामपुर बुशहैर, जिला शिमला (हि0 प्र0), 32. श्री बलदेव पुत्र श्री अगर दास, निवासी दोफदा, तहसील रामपुर बुशहैर, जिला शिमला (हि0 प्र0), 33. श्रीमती कान्ता देवी पत्नी श्री रोशन लाल, निवासी धार, तहसील रामपुर बुशहैर, जिला शिमला (हि0 प्र0), 34. श्रीमती सीता देवी पत्नी पूर्ण सिंह, निवासी शाह, तहसील रामपुर बुशहैर, जिला शिमला (हि0 प्र0), 35. श्रीमती इन्द्रा देवी पत्नी रन्गील, निवासी नरेन, उप-तहसील तकलेच, जिला शिमला, हि0 प्र0, 36. श्री बहादुर सिंह पुत्र देवकू, निवासी दशमाला, तहसील रामपुर बुशहैर, जिला शिमला (हि0 प्र0), 37. श्री हरि सिंह पुत्र देवकू, निवासी दशमाला, तहसील रामपुर बुशहैर, जिला शिमला (हि0 प्र0), 38. श्रीमती दासू पुत्री देवकू, निवासी जुवान, डा0 देवठी, उप-तहसील तकलेच, जिला शिमला, 39. श्रीमती गंगी पुत्री श्री देवकू, निवासी काशापाट, उप-तहसील तकलेच, जिला शिमला, 40. श्री गोविन्द सिंह पुत्र हर देवी, निवासी पाट, उप-तहसील तकलेच, जिला शिमला, हि0 प्र0, 41. श्रीमती निशा पुत्री हर देवी, निवासी काशापाट, उप-तहसील तकलेच, जिला शिमला, 42. श्री हरि लाल पुत्र श्री खाजू राम, निवासी दशमाला, तहसील रामपुर बुशहैर, जिला शिमला (हि0 प्र0), 43. श्रीमती जगू देवी पुत्री खाजू राम, निवासी पटीना, उप-तहसील तकलेच, जिला शिमला, 44. श्रीमती सुमित्रा देवी पुत्री खाजू राम, निवासी सराहन, तहसील सराहन, जिला शिमला, 45. श्रीमती श्याम दासी विधवा खाजू राम, निवासी दशमाला, तहसील रामपुर बुशहैर, जिला शिमला (हि0 प्र0), 46. श्री सोहन लाल पुत्र अमर दास, निवासी दशमाला, तहसील रामपुर बुशहैर, जिला शिमला (हि0 प्र0) प्रतिवादी।

दरखास्त तकसीम जेर धारा 123 हि0प्र0 भू-राजस्व अधिनियम बाबत अराजी खेवट नं0 1, खतौनी नं0 1 व 2, कित्ता 22, रकबा तादादी 03-92-99 है0 व खेवट नं0 54, खतौनी नं0 134 ता 140, कित्ता 34, रकबा तादादी 02-55-65 है0 वाका चक दारन, तहसील रामपुर बुशहैर, जिला शिमला (हि0 प्र0)।

प्रार्थी श्री हरि सिंह पुत्र श्री सोहन लाल, निवासी रामा, डा0 मशनू, तहसील रामपुर बुशहैर, जिला शिमला (हि0 प्र0) अराजी खेवट नं0 1, खतौनी नं0 1 व 2, कित्ता 22, रकबा तादादी 03-92-99 है0 व खेवट नं0 54, खतौनी नं0 134 ता 140, कित्ता 34, रकबा तादादी 02-55-65 है0 वाका चक दारन, तहसील रामपुर

बुशहर, जिला शिमला (हि0 प्र0) अराजी की तकसीम दरखास्त इस अदालत में बराए हुकमन तकसीम गुजारी है जो इस अदालत में विचाराधीन है। प्रतिवादीगणों नं0 05, 12, 17, 19, 20, 24, 26, 27, 32, 33, 34, 35, 36, 45 को इस सूचना द्वारा सूचित किया जाता है कि वे दिनांक 04-03-2025 को प्रातः 10.00 बजे अदालतन या वकालतन पैरवी मुकद्दमा हेतु हाजिर अदालत आएँ। हाजिर न आने की सूरत में यह समझा जाएगा की इस खाता की तकसीम बारा किसी भी प्रकार का एतराज नहीं है तथा यकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 07-01-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता प्रथम श्रेणी,  
रामपुर बुशहर, जिला शिमला (हि0 प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, रामपुर बुशहर, जिला शिमला, हिमाचल प्रदेश

मुकद्दमा संख्या : 08/2024

किस्म मुकद्दमा : दुरुस्ती इन्द्राज

तारीख दायर : 04-12-2024

मुकद्दमा शीर्ष :

श्रीमती शीला देवी पुत्री स्व0 कुम्बी राम, निवासी गांव देओटन, डा0 नोगली, तहसील रामपुर, जिला शिमला (हि0 प्र0)।

बनाम

आम जनता

प्रतिवादी।

विषय.— राजस्व माल कागजात में हि0 प्र0 भू-राजस्व अधिनियम, 1954 की जेर धारा 37 के तहत दुरुस्त इन्द्राज बारे।

श्रीमती शीला देवी पुत्री स्व0 कुम्बी राम, निवासी गांव देओटन, डा0 नोगली, तहसील रामपुर, जिला शिमला (हि0 प्र0) ने इस न्यायालय में आवेदन पत्र प्रस्तुत कर निवेदन किया है कि वादिया का नाम राजस्व मालकागजात कलना खीला पुत्री कुम्बी राम दर्ज है, जोकि गलत दर्ज हुआ है। वादिया का वास्तविक मुताबिक पंचायत रिकार्ड, आधार कार्ड, पैन कार्ड एवं नकल परिवार रजिस्टर में शीला देवी पुत्री कुम्बी राम है। वादिया राजस्व कागजात मौजा कलना में खीला पुत्री कुम्बी राम के स्थान पर शीला देवी पुत्री कुम्बी राम दुरुस्त करना चाहती है।

उपरोक्त तथ्यों की मौका छानबीन क्षेत्रीय कानूनगो रामपुर से की गई। मुताबिक मौका छानबीन क्षेत्रीय इकाइयों से पाया कि राजस्व मालकागजात जमाबन्दी वर्ष 2016-17 खाता खतौनी संख्या 142/284, 143/285, 144/286 ता 290 में वादिया का नाम खीला पुत्री कुम्बी राम दर्ज कागजात माल है, परन्तु बाद छानबीन मौका, मुताबिक कागजात व ब्यान वाशिन्दान दे के पाया कि उक्त अराजी सायला की पैतृक संपत्ति है। सायला का विवाह मौहाल मझेवली में हुआ है। आधार कार्ड, पैन कार्ड एवं नकल परिवार रजिस्टर में वादिया का नाम शीला देवी पुत्री कुम्बी राम पाया गया। वादिया राजस्व कागजात मौजा कलना में खीला पुत्री कुम्बी राम के स्थान पर शीला देवी पुत्री कुम्बी राम दुरुस्त करना चाहती है। मौके पर ब्यानात लिए गए हैं जो संलग्न मिसल है। वादिया के नाम की दुरुस्ती की जाने बारे सिफारिश की जाती है।

अतः इस इशतहार द्वारा सर्वसाधारण व सम्बन्धित रिश्तेदारों को यदि वादिया का नाम राजस्व कागजात मौजा कलना में खीला पुत्री कुम्बी के स्थान पर शीला देवी पुत्री कुम्बी राम दुरुस्त करने बारे कोई एतराज हो



तो वह इशतहार प्रकाशन के एक माह के भीतर अदालत हजा में असालतन या वकालतन हाजिर होकर अपना उजर/एतराज प्रस्तुत कर सकता है। इसके उपरान्त कोई भी उजर/एतराज काबिले समायत न होगा तथा नियमानुसार नाम दुरुस्ती करने बारे आदेश पारित कर दिये जाएंगे।

अतः इशतहार मेरे हस्ताक्षर व मोहर अदालत हजा से आज दिनांक 08-01-2025 को जारी हुआ।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी,  
रामपुर बुशैहर, जिला शिमला (हि0 प्र0)।

**ब अदालत कार्यकारी दण्डाधिकारी, रामपुर बुशैहर, जिला शिमला, हिमाचल प्रदेश**

मुकद्दमा संख्या : 06/2024

किस्म मुकद्दमा : दुरुस्ती इन्द्राज

तारीख दायर : 21-03-2023

मुकद्दमा शीर्ष :

श्री हरी राम पुत्र श्री देवी राम, निवासी गांव व डा0 दोफदा, तहसील रामपुर, जिला शिमला (हि0 प्र0)।  
वादी।

बनाम

आम जनता

प्रतिवादी।

विषय.— राजस्व माल कागजात में हि0 प्र0 भू-राजस्व अधिनियम, 1954 की जेर धारा 37 के तहत दुरुस्त इन्द्राज बारे।

श्री हरी राम पुत्र श्री देवी राम, निवासी गांव व डा0 दोफदा, तहसील रामपुर, जिला शिमला (हि0 प्र0) ने इस कार्यालय में आवेदन पत्र प्रस्तुत कर निवेदन किया है कि वादी का नाम राजस्व मालकागजात उच्चि में हिरा लाल पुत्र देवी राम दर्ज है, जोकि गलत दर्ज हुआ है। वादी का वास्तविक नाम आधार कार्ड, पैन कार्ड एवं राशन कार्ड में हरी राम पुत्र देवी राम है। वादी राजस्व कागजात मौजा उच्चि में अपना नाम हिरा लाल पुत्र देवी राम के स्थान पर हरी राम पुत्र देवी राम दुरुस्त करना चाहता है।

उपरोक्त तथ्यों की मौका छानबीन क्षेत्रीय कानूनगो रामपुर से की गई। मुताबिक मौका छानबीन क्षेत्रीय इकाइयों से पाया मौजा उच्चि में खाता 64, 65, 66 में हिरा लाल पुत्र सेवा राम पुत्र राईदास मालिक दर्ज कागजात माल है। बाद छानबीन माल कागजात मौका दारन से पाया कि वादी का नाम मौजा दारन में हरी राम पुत्र सेवा राम दर्ज है। मुताबिक ब्यान वाशिन्दगान दे, आधार कार्ड, शपथ पत्र वादी, राशन कार्ड, नकल परिवार में वादी का सही नाम हरी राम पुत्र देवी राम पुत्र राईदास है, परन्तु मौजा उच्चि के माल कागजात में हिरा लाल पुत्र सेवा राम गलत दर्ज है। वादी का नाम राजस्व कागजात मौजा उच्चि में हिरा लाल पुत्र सेवा राम के स्थान पर हरी राम पुत्र देवी राम दर्ज किया जाना वाजिब है।

अतः इस इशतहार द्वारा सर्वसाधारण व सम्बन्धित रिश्तेदारों को यदि वादी का नाम राजस्व कागजात मौजा उच्चि में हिरा लाल पुत्र सेवा राम के स्थान पर हरी लाल पुत्र देवी राम पुत्र राईदास दुरुस्त करने बारे किसी भी व्यक्ति, सगे सम्बन्धी को कोई उजर/एतराज हो तो वह इशतहार प्रकाशन के एक माह के भीतर अदालत हजा में असालतन या वकालतन हाजिर होकर अपना उजर/एतराज प्रस्तुत कर सकता है। इसके उपरान्त कोई भी उजर/एतराज काबिले समायत न होगा तथा नियमानुसार नाम दुरुस्ती करने बारे आदेश पारित कर दिये जाएंगे।

अतः इशतहार मेरे हस्ताक्षर व मोहर अदालत हजा से आज दिनांक 21-01-2025 को जारी हुआ।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी,  
रामपुर बुशैहर, जिला शिमला (हि0 प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, रामपुर बुशैहर, जिला शिमला, हिमाचल प्रदेश

मुकद्दमा संख्या : 10/2024

किस्म मुकद्दमा : दुरुस्ती इन्द्राज

तारीख दायर : 04-12-2024

मुकद्दमा शीर्ष :

श्री लाल सिंह पुत्र श्री रघूदास, निवासी गांव शाह, डा0 धार गौरा, तहसील रामपुर, जिला शिमला (हि0 प्र0)। वादी।

बनाम

आम जनता

प्रतिवादी।

विषय.— राजस्व माल कागजात में हि0 प्र0 भू-राजस्व अधिनियम, 1954 की जेर धारा 37 के तहत दुरुस्त इन्द्राज बारे।

श्री लाल सिंह पुत्र श्री रघूदास, निवासी गांव शाह, डा0 धार गौरा, तहसील रामपुर, जिला शिमला (हि0 प्र0) ने इस कार्यालय में आवेदन पत्र प्रस्तुत कर निवेदन किया है कि वादी का नाम राजस्व मालकागजात शाह में मुरकी लाल पुत्र रघूदास दर्ज है, जोकि गलत दर्ज हुआ है। वादी का वास्तविक नाम आधार कार्ड, पैन कार्ड, नकल परिवार रजिस्टर एवं स्कूल प्रमाण-पत्र में लाल सिंह पुत्र रघूदास है। वादी राजस्व कागजात मौजा शाह में अपना नाम मुरकी लाल पुत्र रघूदास के स्थान पर लाल सिंह पुत्र रघूदास दुरुस्त करना चाहता है।

उपरोक्त तथ्यों की मौका छानबीन क्षेत्रीय कानूनगो रामपुर से की गई। मुताबिक मौका छानबीन क्षेत्रीय इकाइयों में पाया कि राजस्व कागजात जमाबन्दी वर्ष 2021-2024 खेवट नं0 26 व 28 (27 व 29 साबिक वर्ष 2016-17) में वादी का नाम मुरकी लाल पुत्र रघूदास दर्ज है। नकल परिवार रजिस्टर एवं स्कूल प्रमाण-पत्र में लाल सिंह पुत्र रघूदास है, वादी का नाम राजस्व कागजात मौजा शाह में मुरकी लाल पुत्र रघूदास के स्थान पर लाल सिंह पुत्र रघूदास दर्ज किया जाना वाजिब है।

अतः इस इशतहार द्वारा सर्वसाधारण व सम्बन्धित रिश्तेदारों को यदि वादी का नाम राजस्व कागजात मौजा शाह में मुरकी लाल पुत्र रघूदास के स्थान पर लाल सिंह पुत्र रघूदास दुरुस्त करने बारे किसी भी व्यक्ति, सगे सम्बन्धी को कोई उजर/एतराज हो तो वह इशतहार प्रकाशन के एक माह के भीतर अदालत हजा में असालतन या वकालतन हाजिर होकर अपना उजर/एतराज प्रस्तुत कर सकता है। इसके उपरान्त कोई भी उजर/एतराज काबिले समायत न होगा तथा नियमानुसार नाम दुरुस्ती करने बारे आदेश पारित कर दिये जाएंगे।

अतः इशतहार मेरे हस्ताक्षर व मोहर अदालत हजा से आज दिनांक 08-01-2025 को जारी हुआ।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी,  
रामपुर बुशैहर, जिला शिमला (हि0 प्र0)।

ब अदालत श्री प्रेम सिंह, कार्यकारी दण्डाधिकारी, सराहन, जिला शिमला,  
हिमाचल प्रदेश

नं० मुकद्दमा : 13/2025

तारीख दायर : 17-01-2025

अगली सुनवाई : 27-02-2025

श्री रमेश चन्द नेकटा पुत्र कर्म चन्द, निवासी गांव व डा० ज्यूरी, उप-तहसील सराहन, जिला शिमला,  
हिमाचल प्रदेश।

बनाम

आम जनता

प्रतिवादी।

विषय.—प्रार्थना-पत्र बाबत नाम दुरुस्ती बारे।

श्री रमेश चन्द नेकटा पुत्र कर्म चन्द, निवासी गांव व डा० ज्यूरी, उप-तहसील सराहन, जिला शिमला,  
हिमाचल प्रदेश ने इस कार्यालय में अपने पुत्र आदित्य नेकटा का नाम दुरुस्ती करवाने बारे आवेदन पत्र व  
ब्यान हल्फी दिया है। प्रार्थी ने आवेदन किया कि उसके पुत्र का नाम ग्राम पंचायत त्यावल-ज्यूरी द्वारा दिनांक  
26-09-2024 को जारी जन्म प्रमाण-पत्र में चिन्मय नेकटा है, जबकि आधार कार्ड, स्कूल अभिलेख व ग्राम  
पंचायत त्यावल-ज्यूरी के परिवार रजिस्टर में नाम आदित्य नेकटा दर्ज है, जोकि गलत है तथा आवेदन किया  
है कि आवेदक के पुत्र का नाम आधार कार्ड, स्कूल अभिलेख व ग्राम पंचायत त्यावल-ज्यूरी के परिवार  
रजिस्टर में नाम आदित्य नेकटा के स्थान पर चिन्मय नेकटा दर्ज करने के आदेश दिए जायें।

अतः आम जनता को इस इशतहार द्वारा सूचित किया जाता है कि आदित्य नेकटा के स्थान पर  
चिन्मय नेकटा नाम दुरुस्ती बारे किसी भी व्यक्ति को किसी भी प्रकार का उजर व एतराज हो तो वह दिनांक  
27-02-2025 को प्रातः 11.00 बजे असालतन या वकालतन हाजिर अदालत आकर अपना उजर व एतराज  
पेश कर सकता है, अन्यथा एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 17-01-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी,  
सराहन, जिला शिमला (हि०प्र०)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील ठियोग, जिला शिमला (हि०प्र०)

मुकद्दमा संख्या : 03/24

तारीख मरजुआ : 12-07-2024

श्री रनजीत चंदेल पुत्र श्री दीप राम चंदेल, निवासी ग्राम कालग, डा० रौनी मतियाना, तहसील ठियोग,  
जिला शिमला (हि०प्र०)

राजस्व रिकार्ड में नाम दुरुस्त करने बारे प्रार्थना-पत्र।

इस आवेदन पत्र का संक्षिप्त सार यह है कि उपरोक्त प्रार्थी श्री रनजीत चंदेल पुत्र श्री दीप राम  
चंदेल, निवासी ग्राम कालग, डा० रौनी मतियाना, तहसील ठियोग, जिला शिमला (हि०प्र०) ने एक प्रार्थना-पत्र  
इस आशय के साथ इस अदालत में प्रस्तुत किया था कि प्रार्थी निवासी ग्राम कालग, डा० रौनी मतियाना,

तहसील ठियोग, जिला शिमला (हि0प्र0) का स्थाई निवासी है। राजस्व रिकार्ड में उसका नाम राहुल दर्ज है जोकि गलत है जबकि उसका वास्तविक नाम रनजीत चंदेल है जिसे दुरुस्त करने बारे आवेदन दिया है।

प्रार्थना-पत्र को मौका की छानबीन हेतु पटवारी हल्का मतियाना को भेजा गया था। पटवारी हल्का की रिपोर्ट के अवलोकन से पाया गया कि राजस्व अभिलेख मौजा कलिंडा में प्रार्थी का नाम राहुल दर्ज है जबकि उसका वास्तविक नाम रनजीत चंदेल है तथा प्रार्थना-पत्र के साथ शामिल ग्राम पंचायत के परिवार रजिस्टर, शपथ पत्र, आधार कार्ड व शैक्षणिक प्रमाण-पत्र के अवलोकन से प्रार्थी का नाम रनजीत चंदेल दर्ज है।

अतः इशतहार द्वारा सूचित किया जाता है कि यदि किसी को भी उपरोक्त मुकद्दमा बारे कोई उजर व एतराज हो तो स्वयं व लिखित तौर पर दिनांक 03-02-2025 को अपराह्न 11.00 बजे हाजिर अदालत आकर अपना एतराज पेश करें अन्यथा नाम दुरुस्ती के आदेश पारित कर दिए जाएंगे।

आज दिनांक 30-12-2024 को हमारे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता द्वितीय श्रेणी,  
तहसील ठियोग, जिला शिमला (हि0प्र0)।

## CHANGE OF NAME

I, Shiv Kumar s/o Amar Nath, r/o V.P.O. Khera Chak, Tehsil Nalagarh, District Solan (H.P.) have changed my minor daughter's name from Kritika Chandel to Ritika Chandel. Concerns note.

SHIV KUMAR  
s/o Amar Nath,  
r/o V.P.O. Khera Chak,  
Tehsil Nalagarh, District Solan (H.P.).

## CHANGE OF NAME

I, Mukesh s/o Sh. Surinder Singh, r/o Ward No. 03, V.P.O. Santokhgarh, Tehsil & District Una (H.P.) declare that my correct name is Mukesh Saini but in my all documents my name is entered as Mukesh. That both are names Mukesh and Mukesh Saini same and one person. Concerned note.

MUKESH  
s/o Sh. Surinder Singh,  
r/o Ward No. 03, V.P.O. Santokhgarh,  
Tehsil & District Una (H.P.).

---

**CHANGE OF NAME**

I, Banti Devi w/o Dina Nath, r/o Village Kutahchi, P.O. Sukkibain, Tehsil Balh, District Mandi (H.P.) declare that my correct name is Banti Devi. Which is wrongly entered as Omavati in my Aadhar Card.

BANTI DEVI  
w/o Dina Nath,  
r/o Village Kutahchi, P.O. Sukkibain,  
Tehsil Balh, District Mandi (H.P.).

---

**CHANGE OF NAME**

I, Tota Ram (24) s/o Sh. Tula Ram, r/o Village Sharelu, P.O. Nihri, Tehsil Nihri, District Mandi (H.P.) declare that I have changed my name from TOTA RAM to VIJAY KUMAR. All concerned please note.

TOTA RAM  
s/o Sh. Tula Ram,  
r/o Village Sharelu, P.O. Nihri,  
Tehsil Nihri, District Mandi (H.P.).

---

**CHANGE OF NAME**

I, Shri Chand s/o Sh. Roop Lal, r/o Village Hatera, P.O. Bhota, Tehsil Barsar, District Hamirpur (H.P.) declare that I have changed my name from Vijay Kumar to Shri Chand for all purposes in future. Please note.

SHRI CHAND  
s/o Sh. Roop Lal,  
r/o Village Hatera, P.O. Bhota,  
Tehsil Barsar, District Hamirpur (H.P.).

---

**CHANGE OF NAME**

I, Shayara Begum w/o Sh. Sheikh Abdulla, r/o Village Banh, P.O. Rangas, Tehsil Nadaun, District Hamirpur (H.P.) declare that I have changed my name from Mashiran Begam to Shayara Begum for all purposes in future. Please note.

SHAYARA BEGUM  
w/o Sh. Sheikh Abdulla,  
r/o Village Banh, P.O. Rangas,  
Tehsil Nadaun, District Hamirpur (H.P.).

**CHANGE OF NAME**

I, Sanjeev Kumar Dhiman s/o Sh. Himal Chand, r/o Ward No. 5, V.P.O. Ghar Via Panchrukhi, Tehsil Palampur, District Kangra (H.P.) declare that I have changed my name from Sanjeev Kumar to Sanjeev Kumar Dhiman for all purposes in future. Please note.

SANJEEV KUMAR DHIMAN  
s/o Sh. Himal Chand,  
r/o Ward No. 5, V.P.O. Ghar Via Panchrukhi,  
Tehsil Palampur, District Kangra (H.P.).

**CHANGE OF NAME**

I, Puran Chand s/o Bhag Chand, r/o Village Dhim, P.O. Bassi, Tehsil Chachyot, District Mandi (H.P.) declare that correct name of my son is Yuvraj which is wrongly entered as Yov Raj and father name wrongly entered as Dromati Devi whereas the correct name is PURAN CHAND. Concerned note please.

PURAN CHAND  
s/o Bhag Chand,  
r/o Village Dhim, P.O. Bassi,  
Tehsil Chachyot, District Mandi (H.P.).

**CHANGE OF NAME**

I, Lata Devi wd/o Sunil Kumar Pathania, r/o Village Tiker, P.O. Tanihyar, Tehsil Tihra, District Mandi (H.P.) declare that I have changed my minor son's name from Vibhor S. Pathania to Vibhor Pathania for all purposes in future. Please note.

LATA DEVI  
wd/o Sunil Kumar Pathania,  
r/o Village Tiker, P.O. Tanihyar,  
Tehsil Tihra, District Mandi (H.P.).